

11th February, 1971 has been carrying on the duties of the Chairman.

Survey of quality of Fuel supplied to Farmers for Tractors in Punjab

7792. SHRI DEVINDER SINGH GARCHA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Punjab Agricultural University has conducted a survey about the quality of fuel supplied to farmers for their tractors in Punjab ; and

(b) if so, the main findings of this survey ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : (a) The Punjab Agricultural University has informed that no survey about the quality of fuel supplied to farmers for their tractors in Punjab has been conducted by the University.

(b) Does not arise.

Working results of Central Fisheries Corporation, Calcutta

7793. SHRI DEVINDER SINGH GARCHA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Central Fisheries Corporation at Calcutta is running at a loss for the last two years ; and

(b) if so, its total loss during the last two years, year-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : (a) The Corporation has incurred losses annually in the course of operation from 1965-66.

(b) The total loss during the years 1969-70 and 1970-71 is Rs. 11,41,492.49 and Rs. 7,19,506.66 respectively. The figure for 1970-71 is provisional and subject to audit and adjustment of the accounts of the various units of the Corporation.

Rice Production through new High-Yielding Varieties

7794. SHRI DEVINDER SINGH GARCHA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether India has achieved another break-through in agricultural production with the release of five new high-yielding varieties of paddy ; and

(b) if so, to what extent the production of rice would increase with these varieties ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) . (a) These varieties were released in September, 1970 and are being tested according to their suitability to different agro-climatic regions during the current kharif season. It is yet too early to assess whether the five newly released high-yielding varieties of rice mark any thing like a "break-through" in agricultural production.

(b) The varieties being high-yielders, better grain type and resistant to insect pests and diseases are likely to become popular. Accordingly the production of rice expected to increase. The extent of increase will depend upon the results of the trials.

Parliament Assistants working in Ministry of Steel and Mines

7795. SHRI HARI SINGH : Will the Minister of STEEL AND MINES be pleased to state :

(a) The number of Parliament Assistants working in his Ministry and the dates from which they are holding the posts ;

(b) the reasons for not transferring them ; and

(c) the method of their appointment vis-a-vis the practice obtaining in this regard in other Economic Ministries of the Government of India ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) Two ; one from December 1956 and the other from November 1970.

(b) They are being retained in their present posts in the interests of efficiency of work and of continuity of experience, which is highly desirable in this post.

(c) Information is being collected and will be placed on the Table of the House.

Consultancy Service by Central Engineering and Design Bureau of Hindustan Steel Limited in the Construction of Korba Plant

7796. SHRI S. C. SAMANTA : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the Department of Mines and Hindustan Aluminium Corporation have requested the Central Engineering and Design Bureau of Hindustan Steel Limited to provide consultancy service in the construction of stage II of Korba Plant ;

(b) whether the consultancy service provided by the N. I. D. C. during Korba stage I was unsatisfactory ; and

(c) if so, the reasons for not using the NIDC for the second stage also ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) to (c). The Bharat Aluminium Company Limited, and not the Hindustan Aluminium Corporation, have appointed the Central Engineering and Design Bureau of Hindustan Steel Ltd. as prime consultants and of the Project Management Agency for Korba Smelter and Fabrication Units. The CEDB have the necessary expertise required for the purpose, particularly on rolling mills which form a substantial portion of the Korba Smelter and Fabrication Project.

As regards the consultancy service rendered by the National Industrial Development Corporation relating to the detailed engineering of the Korba Alumina Plant, the same has not been to the complete satisfaction of the Bharat Aluminium Company Limited.

Closure of Engineering Times Publications (Private) Limited Calcutta

7797. SHRI S. C. SAMANTA : Will the Minister of LABOUR AND REHABILITA-

TION be pleased to state :

(a) whether the Engineering Times Publications (Private) Limited has closed their printing plant and the publishing office at Wachel Molla Mansion, Calcutta ;

(b) the particulars of industrial disputes leading to the closure ;

(c) whether the said company has started printing and publishing their journals from Lovegrove Road, Bombay-18 ; and

(d) whether the employees at Calcutta offices have been paid compensation and other dues following the shift to Bombay ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) to (d). The information is being collected and will be laid on the Table of the House after it is received.

Polytechnics in Delhi

7798. SHRI AMBESH : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the names of Polytechnics institutions in Delhi ;

(b) the number of Vice-Principals, Instructors and Supervisors in the above institutions ; and

(c) the number of Scheduled Castes employees, category-wise, in the above institutions ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) :

(a) 1. G. B. Pant Polytechnic, Okhla, New Delhi-20.

2. Pusa Polytechnic, Pusa, New Delhi.

3. 3rd Boys Polytechnic, Kashmir Gate, Delhi-6.

4. Women's Polytechnic, Kashmir Gate, Delhi-6.

(b) 1. Vice-Principal — Nil

2. Supervisors — Nil

3. Instructors (all types) — 98

(c) Three Workshop Instructors.

Scheduled Castes and Scheduled Tribes Graduates Registered in Delhi for the Posts of Trained Graduate Teachers and Post-Graduate Teachers

7799. SHRI AMBESH: Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of Scheduled Castes and Scheduled Tribes trained graduates registered in Delhi for the post of Trained Graduate Teachers ; and

(b) the number of Scheduled Castes and Scheduled Tribes post-Graduates registered in Delhi for the post of post-Graduate Teachers, subject-wise ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b).

| Category of Teachers | Number on Live Register of Employment Exchanges in Delhi as on 30th June, 1971 | |
|-----------------------------------|--|------------------|
| | Scheduled Castes | Scheduled Tribes |
| 1 | 2 | 3 |
| 1. Trained Graduate Teachers | 32 | — |
| 2. Post-Graduate Teachers Total : | 28 | — |
| (i) Economics | 9 | — |
| (ii) Political Science | 6 | — |
| (iii) English | 3 | — |
| (iv) Hindi | 3 | — |
| (v) Sociology | 2 | — |
| (vi) Mathematics | 1 | — |
| (vii) Physics | 1 | — |
| (viii) Geography | 1 | — |
| (ix) History | 1 | — |
| (x) Sanskrit | 1 | — |

महाराष्ट्र में वर्षा की कमी के कारण केन्द्रीय सहायता

7800 श्री ई० बी० बिरजे पाटिल : क्या कृषि मंत्री यह बनाने की कृपा करेंगे कि :

(क) क्या महाराष्ट्र में गत दो वर्षों में वर्षा अत्यन्त अपर्याप्त रही थी जिसके कारण से महाराष्ट्र सरकार को इस संबंध में केन्द्रीय सरकार को एक योजना भेजनी पड़ी ,

(ख) यदि हा, तो महाराष्ट्र सरकार ने उक्त योजना के अधीन केन्द्रीय सरकार से क्या सहायता मार्गा है , और

(ग) केन्द्रीय सरकार ने उस योजना के अधीन महाराष्ट्र सरकार को अब तक कितनी धनराशि की मजूरी दी है ?

कृषि मन्त्रालय में राज्य मंत्री (श्री अण्णा-साहेब पी० शिन्डे) : (क) महाराष्ट्र के कुछ भागों में पिछले वर्ष की रबी की फसलों और इस वर्ष की खरीफ की फसलों के लिए अपर्याप्त वर्षा हुई है। राज्य सरकार इस संबंध में केन्द्रीय सरकार को रिपोर्ट भेजती रही है और स्थिति का मुकाबला करने के लिए सहायता की मांग करती रही है। औरंगाबाद डिवीजन के पाच जिलों और शोलापुर तथा अहमद नगर जिलों और अन्य 6 जिलों के कुछ भागों में बहुत ही कम वर्षा होने के कारण अन्तिम अनुरोध 7 करोड़ रुपये की वित्तीय सहायता के लिए प्राप्त हुआ है।

(ख) केन्द्रीय सरकार इस मामले पर राज्य सरकार के साथ बराबर सम्पर्क बनाए हुए है और फरवरी, 1971 में स्थल पर स्थिति का अध्ययन करने और अपेक्षित केन्द्रीय सहायता की मात्रा का अन्दाजा लगाने के लिए एक दल भेजा था। दल ने जून, 1971 में फिर राज्य का दौरा किया था और बाद में 31 जुलाई, 1971 को राज्य सरकार के अधिकारियों के साथ विचार-विमर्श किया था। इन अध्ययनों के

परिणामस्वरूप, 1970-71 और 1971-72 के दौरान केन्द्रीय सहायता के प्रयोजन के लिए महाराष्ट्र राज्य में राहत उपायों पर खर्च करने के लिए कुल 12.35 करोड़ रुपये की सीमा निर्धारित की गई थी। राज्य के कुछ भागों में सूखा रहने के बारे में हाल ही में प्राप्त रिपोर्टों और 7 करोड़ रुपये की केन्द्रीय सहायता के लिए अनुरोध प्राप्त होने पर राहत उपायों पर खर्च करने के लिए जुलाई और अगस्त के महीनों के लिए केन्द्रीय सहायता की राशि की सीमा 6 करोड़ रुपये निर्धारित की गई थी।

(ग) महाराष्ट्र में राहत उपायों पर खर्च करने के लिए निर्धारित उपर्युक्त सीमा में मे 1970-71, 1971-72 के वर्षों के लिए अब तक दी गई कुल केन्द्रीय सहायता 8.5 करोड़ रुपये है। इसके अतिरिक्त, कृषि इनपुट खरीदने के लिए कुल 10 करोड़ रुपये की अल्पकालीन ऋण सहायता भी दी गई है।

कृषि और औद्योगिक उत्पादों के मूल्य निर्धारित करना

7801. श्री ई० बी० बिरबे पाटिल : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार कृषि को उद्योग मानती है;

(ख) यदि हां, तो क्या कृषि उत्पादों तथा औद्योगिक उत्पादों के मूल्य निर्धारण में समान सिद्धान्त अपनाया जाता है; और

(ग) यदि हां, तो तत्सम्बन्धी ब्योरा क्या है ?

कृषि मंत्रालय में राज्य मंत्री (श्री अण्णा-साहिब धी० शिन्डे) : (क) से (ग). कृषि तथा उद्योग में महत्वपूर्ण अन्तर है, जनः उनको हर पहलु से एक समान नहीं माना जा सकता है। शायद माननीय सदस्य यह जानना चाहते हैं कि क्या सरकार कृषि तथा औद्योगिक उत्पादों के मूल्य

निर्धारण में एक समान मानती है। औद्योगिक उत्पादों के मामले में, सरकार यह सुनिश्चित करने का प्रयास करती है कि कृषि उत्पादों के लिए लागू किए जाने वाले मूल्य इस स्तर पर निश्चित किए जायें कि उनमें खेती की लागत निकल आये और किसान को उचित लाभ भी प्राप्त हो सके। किन्तु उद्योग के मामले में उत्पादन लागत का हिसाब लगाना बहुत आसान है, किन्तु अति भिन्नता, पर्याप्त आंकड़ों आदि के अभाव के कारण कृषि उत्पादों के मामले में ऐसा करना अधिक कठिन है। कृषि उत्पादों के लिए मूल्य निर्धारित करते समय खेती की लागत सम्बन्धी उपलब्ध आंकड़ों को ध्यान में रखा जाता है।

कृषि तथा प्राणी-विज्ञान में स्नातकोत्तर छात्रवृत्तियां देने के लिए संस्थान

7802. श्री नरेन्द्र सिंह बिष्ट : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) कृषि तथा प्राणी विज्ञान में स्नातकोत्तर छात्रवृत्तियां प्रदान करने की योजना की क्रियान्विति की देख-रेख करने वाले सम्वान का नाम क्या है;

(ख) ऐसी छात्रवृत्तियां प्रदान करने के लिए क्या मानदण्ड अपनाये गये हैं;

(ग) उन संस्थानों/विश्वविद्यालयों आदि के क्या काम हैं जहां प्राणी-विज्ञान की विभिन्न शाखाओं में डाक्टरेट करने की सुविधायें उपलब्ध हैं तथा प्रत्येक संस्थान में कितने छात्रों को किन-किन विषयों में छात्रवृत्तियां प्राप्त हो रही हैं; और

(घ) क्या सरकार इन छात्रवृत्तियों की संख्या में वृद्धि करने के प्रश्न पर विचार कर रही है ?

कृषि मंत्रालय में राज्य मंत्री (श्री अण्णा-साहिब धी० शिन्डे) : (क) कृषि और पशु विज्ञान की विभिन्न शाखाओं में स्नातकोत्तर

अध्ययनों और अनुसंधान के लिए भारतीय कृषि अनुसंधान परिषद् शिक्षावृत्तियां प्रदान करता है। शिक्षा मंत्रालय राष्ट्रीय शिक्षावृत्ति योजना के अन्तर्गत जीव-विज्ञान में शिक्षावृत्तियां प्रदान करता है, जिन के लिये कार्यान्वयन एजेंसिया राज्य सरकारें और संघ राज्य क्षेत्र हैं।

(ख) भारतीय कृषि अनुसंधान परिषद् की शिक्षावृत्तियां योग्यता के आधार पर प्रदान की जाती हैं। मास्टर कार्यक्रम की शिक्षावृत्तियों के लिये मानदण्ड भारतीय कृषि अनुसंधान परिषद् द्वारा आयोजित मुकाबले की परीक्षाओं हैं और डाक्ट्रेट कार्यक्रम के लिये, शैक्षणिक योग्यता और व्यक्तिगत बर्तालाप है। शिक्षा मंत्रालय की शिक्षावृत्तियां भी सम्बन्धित परीक्षाओं के परिणामों की योग्यता सूची में प्राप्त योग्यता के आधार पर दी जाती हैं।

(ग) अधिकांश विश्वविद्यालयों में, जहाँ विज्ञान संकाय और विज्ञान में स्नातकोत्तर अध्ययन विभाग हैं, जावविज्ञान में स्नातकोत्तर अनुसंधान के लिए, सुविधायें भी हैं। जीवविज्ञान में जिन विश्वविद्यालयों में डाक्ट्रेट सुविधायें हैं उनकी सूची सभा पटल पर रखी जाती है। [ग्रन्थालय में रखी गयी। देखिये मख्या L.T.—910/71]

प्रतिवर्ष प्रदान की जाने वाली शिक्षावृत्तियों की संख्या में अन्तर होता है, क्योंकि इन के प्रदान करने के आधार राज्य/संघ राज्य क्षेत्र की आबादी है, और उन विद्यार्थियों की संख्या होती है जो विशेष परीक्षा में पिछलीवार उत्तीर्ण हुए। जीवविज्ञान की विभिन्न शाखाओं में स्नातकोत्तर अनुसंधान के लिए शिक्षावृत्तिया प्राप्त करने वाले विद्यार्थियों की संख्या के बारे में जानकारी इस समय उपलब्ध नहीं है और जब यह जानकारी उपलब्ध हो जायेगी, तो सभा-पटल पर रख दी जायेगी।

(घ) जी नहीं।

Distribution of Tractors

7803. SHRI NATHU RAM AHIRWAR :
Will the Minister of AGRICULTURE be

pleased to state :

(a) whether Government propose to distribute 10 to 15 horse-power tractors to farmers having holding of 10 acres or between 10 to 20 acres of land ; and

(b) if so, the horse-power of the tractors which are proposed to be made available to them ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : (a) No, Sir. The distribution of imported tractors to farmers is made by the various State Agro-Industries Corporations and Union Territories according to rules, formulated by them, which vary from State to State.

(b) Tractors of various horse-powers from 14 to 65 are made available to farmers, besides, power tillers in the h.p. range of 6 to 12.

ट्रैक्टरों का वितरण

7803. श्री नाथूराम अहिरवार : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(a) क्या सरकार का विचार उन किसानों को 10 से 15 अश्व शक्ति के ट्रैक्टर वितरित करने का है जिनके पास 10 एकर या 10 और 20 एकर के बीच भूमि है; और

(b) यदि हा, तो उनको कितनी अश्व शक्ति के ट्रैक्टर उपलब्ध कराने का विचार है ?

कृषि मंत्रालय में राज्य मंत्री (श्री अण्णासाहेब पी. शिन्डे) : (क) जी नहीं। कृषकों में आयोजित ट्रैक्टरों का वितरण विभिन्न राज्य कृषि उद्योग निगमों तथा संघ राज्य क्षेत्रों द्वारा उनके द्वारा नैयार किये गये नियमों के अनुसार किया जाता है, जो कि विभिन्न राज्यों में भिन्न-भिन्न हैं।

(ख) 6 से 12 अश्व शक्ति तक के पावर टिलरों के अतिरिक्त कृषकों को 14 से 65 अश्व-शक्ति तक के विभिन्न प्रकार के ट्रैक्टर उपलब्ध किये जाते हैं।

Areas of Operation of Tarai Development Corporation

7804. SHRI JITENDRA PRASAD : Will the Minister of AGRICULTURE be pleased to state :

(a) the total area to be developed by the Tarai Development Corporation and period during which this development will be completed ;

(b) the Tehsils in which the land to be developed is situated ; and

(c) whether the Corporation are extending the area of operation to the Districts of Shahjahanpur, Bareilly and Pilibhit in Uttar Pradesh ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNSAHEB P. SHINDE) : (a) The Tarai Development Corporation is to develop 32,000 acres by land levelling and 41,000 acres by provision of irrigation water distribution system and 26,000 acres by provision of additional irrigation in a five-year period from 1969-70 to 1973-74, so as to make available for seed production 46,000 acres of land by the end of 1973-74.

(b) Kichha, Kashipur, Ramnagar, Sectar-ganj Tehsils of Nainital District, Bilaspur Tehsil of Rampur District and Baheri Tehsil of Bareilly District.

(c) No, Sir.

ट्रैक्टरों पर कर वृद्धि का प्रभाव

7805. डा० लक्ष्मीनारायण पांडे :
श्री नरेन्द्र सिंह :
श्री रणबहादुर सिंह :

क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) इस वर्ष के बजट प्रस्तावों के लागू होने से पूर्व किसानों द्वारा आयातित तथा स्वदेशी ट्रैक्टरों पर क्रमशः कितना कर दिया गया ;

(ख) 1971-72 में बजट में नये कर प्रस्तावों के परिणामस्वरूप स्वदेशी ट्रैक्टरों के मूल्य में कितनी वृद्धि हुई है ;

(ग) क्या किसानों की आर्थिक स्थिति पर इसका प्रभाव पड़ा है ; और

(घ) अन्तर्राष्ट्रीय विकास अभिकरण (विश्व बैंक) के साथ 8000 ट्रैक्टरों के आयात के लिये किये गये समझौते पर इस कर वृद्धि का क्या प्रभाव पड़ा है ?

कृषि मंत्रालय में राज्य मंत्री (श्री अण्णा-साहिब पी० शिन्दे) : (क) और (ख). कृषि ट्रैक्टरों पर 29-5-71 से पूर्व उत्पादन और सीमा शुल्क नहीं लगते थे। तत्पश्चात् उत्पादन और सीमा शुल्क की स्थिति संक्षिप्त रूप से नीचे दी जाती है :—

(i) उत्पादन कर : 1971-72 के बजट प्रस्तावों के अनुसार, कृषि ट्रैक्टर (देशीय) पर से सीमा शुल्क की छूट बंद कर दी है इस के परिणामस्वरूप 29-5-71 से कृषि ट्रैक्टरों पर यथामूल्य 10 प्रतिशत कर लगाया जाता है। तथापि कृषि कार्यों में प्रयोग किये जाने वाले ट्रैक्टरों को विशेष उत्पादन शुल्क से छूट है।

(ii) सीमा शुल्क : विदेशों से आयात किये जाने वाले ट्रैक्टरों पर अब यथामूल्य पर 30 प्रतिशत का आधार सीमा-शुल्क लगाया गया है। इसके अतिरिक्त, विदेशों से आयातित ट्रैक्टरों पर, भारतीय टैरिफ अधिनियम 1934 की धारा 2 ए की व्यवस्था के कारण, अतिरिक्त कर (काउन्टरवेलिंग कर) जो देशीय ट्रैक्टरों पर लगने वाले उत्पादन कर के समान होता है, लगाया जाता है। उत्पादन कर का दर यथामूल्य 10 प्रतिशत है और काउन्टरवेलिंग कर का हिसाब लगाने का आधार तट पर आने तक की लागत पर सीमा-शुल्क होता है अतः आयातित ट्रैक्टरों पर सीमान्त शुल्क का कुल व्यय यथा मूल्य पर 43 प्रतिशत आता है।

उपरोक्त कर राज्य सरकारों और उनके अधीन संस्थानों द्वारा लगाये स्थानीय करों में अतिरिक्त है और अतः यह प्रत्येक राज्य में भिन्न-भिन्न है।

(ग) और (घ). विश्व बैंक परियोजना के अधीन आयातित ट्रैक्टरों और कुल कृषि अर्थ व्यवस्था पर उत्पादन और सीमान्त शुल्कों की वर्तमान दरों का मूल्यांकन करना अभी बहुत जल्दी है।

Employees Provident Fund in M/s India Mica and Micanite Limited P. O. Jhumritilaya, Hazaribagh

78.6. SHRI R. P. YADAV : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether M/s. India Mica and Micanite Limited P.O. Jhumritilaya (District Hazaribagh) was covered under the Employers Provident Funds Act, 1952 with effect from the 31st May, 1960 and a writ was filed by the management of the factory regarding its applicability ; if so, the reasons why necessary prayer was not made for bank guarantee before the High Court ;

(b) whether only partial compliance has been secured as the Regional Provident Fund Commissioner was interested in it ;

(c) whether scrutiny of the records has not been made and eligibility looked into because of (b) above ; and

(d) the action proposed to be taken against the non-cooperative management and erring Commissioner ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : The administration of the Employees' Provident Fund is the concern of the Central Board of Trustees set up under the Employees' Provident Funds and Family Pension Fund Act, 1952 and not the direct concern of the Central Government. The Provident Fund Authorities have intimated as under :

(a) M/s. India Mica and Micanite Limited was covered under the Employee's Provident

Funds and Family Pension Fund Act, 1952 with effect from the 31st October, 1960. A writ petition was filed in the Patna High Court by the management which was dismissed with cost. In the past, there was no regular practice of submitting a prayer before various Courts for bank guarantees.

(b) and (c). Compliance has been secured on the basis of the statutory returns submitted by the establishment, investigations made, scrutiny of the records and after taking into account the eligibility of employees concerned.

(d) Does not arise.

Exemption of M/s. Shankar Vastralaya, Muzaffarpur, Bihar from Provision of E. P. F. Act, 1952

7807. SHRI R. P. YADAV : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether M/s. Shankar Vastralaya, Muzaffarpur, Bihar was exempted from the provision of Section 1 (5) of the Employees' Provident Fund Act, 1952 and several representations were made to the Central Provident Fund Commissioner, with no result ;

(b) whether the Regional Provident Fund Commissioner, Bihar inspected the aforesaid establishment and did not consider the subsequent report the Provident Fund Inspector, who opposed the exemption U/S 1 (3) of the Act ; and

(c) if so, the action taken to recover the Employees Provident Fund dues from the establishment with retrospective date, besides pulling up the erring Commissioner ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : The administration of the Employees' Provident Fund is the concern of the Central Board of Trustees set up under the Employees' Provident Funds and Family Pension Fund Act, 1952 and not the direct concern of the Central Government. The Provident Fund Authorities have intimated as under :

(a) to (c). On the basis of the facts then available the Regional Provident Fund Commissioner, Bihar allowed M/s. Shankar

Vastralaya, Muzaffarpur, Bihar to go out of the Employees' Provident Funds and Family Pension Fund Act, 1952 under Section 1 (5) thereof with effect from 1-5-1963. One complaint had been received by the Central Provident Fund Commissioner. The complainant was asked through a registered post to intimate whether he was in possession of the full facts to substantiate the charges but no reply appears to have been received. However, the establishment has been covered under the Act provisionally with effect from 3-9-1968. The coverage has been challenged by the establishment.

Scheme to Increase Production of Jute

7808. SHRI MUKHTIAR SINGH MALIK : Will the Minister of AGRICULTURE be pleased to state :

(a) whether there is any proposal under consideration of Government to formulate any scheme to increase the production of Jute in the country, thereby bringing the prices down to a more reasonable level ; and

(b) if so, the main features thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : (a) The Government of India have taken up several Centrally sponsored schemes including package Schemes to increase the production of jute. The programmes have been considerably accelerated recently. An Action Group has also been constituted to formulate further programmes for increasing jute production.

(b) The main features of the existing schemes are given in the attached statement.

Statement

The following Centrally sponsored schemes have been taken up by the Government of India to increase the production of jute :

1. Special Package Programme on Jute

This scheme envisages provision of all development inputs, namely improved seed, fertilizer, pesticide as well as adoption of improved techniques of line sowing, retting and extraction of fibre. Besides meeting 100% cost of staff for implementation of the programme, Govt.

of India provides subsidies on improved seed, foliar application of urea and retting facilities.

2. Aerial Spraying of Urea

To demonstrate the efficacy of aerial spraying of urea the Government of India provides 100% subsidy on cost of urea and operational charges.

3. Subsidised distribution of certified improved seeds

To popularise the use of improved jute seeds, subsidy is being given at the rate of 50% of the cost subject to the maximum limits of Rs. 200/- per quintal for capsularies and Rs. 300/- per quintal for olitorious variety.

4. Ground spraying of urea in Non-package areas

In order to raise jute production substantially, ground spraying of urea is being recently extended to non-package areas. 100% subsidy on cost of urea is being provided by the Government of India under this programme.

Amenities and Pay Scales of Veterinary Assistant Surgeons in Union Territory of Delhi

7809. SHRI RAJDEO SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the pay scales of Veterinary Assistant Surgeon in the Union Territory of Delhi is Rs. 220-470, the post is non-Gazetted private practice is not allowed and accommodation too is not free, whereas in other states and Union Territories the pay scale of the same post is Rs. 350-800, the post is Gazetted, private practice is allowed and free accommodation is offered ;

(b) if so, the reasons for this disparity ; and

(c) the action taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) The pay of the Veterinary Assistant Surgeons prescribed by Delhi Administration is Rs. 200-470, The post is non-Gazetted, private practice is not allowed and accommodation is not provided free. The pay scales and other facilities available to Veterinary

Assistant Surgeons in the States and other Union Territories are not available.

(b) The pay scales of Veterinary Assistant Surgeons were prescribed by Delhi Administration on the recommendations of the Second Pay Commission. The State Governments and other Union Administration fix the pay scale of their employees according to their own rules and regulations.

(c) The question of revision of the pay scales and other facilities of Veterinary Assistant Surgeons prescribed by Delhi Administration and also of other Central Government Employees is under consideration of the Third Pay Commission.

Discharge from Service of Executive Members of ACC Vickers Babcock Employees Union, Durgapur

7810. SHRI KRISHNA HALDER : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether almost all of the executive members of the ACC Vickers Babcock Employees' Union, Durgapur, have been discharged from the service ;

(b) if so, the particulars thereof ; and

(c) the steps taken by Government to reinstate them ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) to (c). The information is being collected and will be laid on the Table of the House after it is received.

कोयला श्रमिक संघ को मान्यता देना

7811. श्री रामाबतार शास्त्री : क्या भ्रम और पुनर्वास मंत्री यह बनाने की कृपा करेंगे कि :

(क) क्या राष्ट्रीय कोयला विकास निगम कोयला अथवा खानों के किसी अन्य मालिक ने किसी कोयला श्रमिक संघ को अब तक मान्यता नहीं दी है; और

(ख) यदि हां, तो इसके कारण क्या हैं ?

भ्रम और पुनर्वास मंत्री (श्री भार० के० खडिलकर) : (क) और (ख). जानकारी इकट्ठी की जा रही है और प्राप्त होते ही सभा की मेज पर रख दी जायगी ।

Production and Consumption of Sugar

7812. SHRI TRIDIB CHAUDHURI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether his attention has been drawn to the statement made by the President, Indian Sugar Mills Association of New Delhi on the 11th July, 1971 to the effect that there is likely to be a fall of sugar production in the current season to the tune of 5,00,000 tonnes while consumption is expected to increase as compared to the past year ; and

(b) whether Government agree with this assessment of sugar, production and of internal demand and consumption of sugar and if any change in sugar release policy is contemplated by Government in that background ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) Yes, Sir.

(b) The production of sugar during the current year 1970-71 upto 22nd July, 1971 is 37.32 lakh tonnes as against 42.10 lakh tonnes upto the corresponding date during the previous year. The offtake of sugar for internal consumption during 1970-71 upto the 22nd of July 1971 is 31.32 lakh tonnes as against 26.37 lakh tonnes upto the corresponding date during the previous year. The current sugar year is almost over. The position is under constant watch and such action as and when considered necessary will be taken.

Private Import of Cattle as suggested by Conference of State Ministers of Animal Husbandry

7813. SHRI S. RADHAKRISHNAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have agreed to allow private import of cattle as suggested in the conference of the State Ministers of Animal Husbandry, held recently ;

(b) whether the Indian Dairy Corporation has worked out a scheme in this regard ; and

(c) if so, the main features of scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) to (c). A proposal is under consideration of the Government to allow import of exotic cattle by private parties and cooperative institutions. In order to assist these parties in selecting qualify animals and also to safeguard against disease to which these exotic animals are prone to, it is proposed to canalize such imports through Indian Dairy Corporation. The Corporation has been asked to work out a detailed scheme which will be finalised by Government after taking all relevant factors into consideration.

Import of Fertilizers

7814. **SHRI GANGA REDDY :** Will the Minister of AGRICULTURE be pleased to state the quantity of fertilizer that was imported during the last three years year-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAIHEB P. SHINDE) : The quantities of fertilisers imported during 1968-69, 1969-70 and 1970-71, based on actual berthing at Indian Ports during said years, are indicated below :

(Figures in lakh tonnes of nutrients)

| Year | N | P ₂ O ₅ | K ₂ |
|---------|------|-------------------------------|----------------|
| 1968-69 | 8.41 | 1.37 | 2.13 |
| 1969-70 | 6.67 | 0.94 | 1.20 |
| 1970-71 | 4.77 | 0.32 | 1.20 |

Maintenance of Ancillary Officers other than the India Supply Missions in U. K. and U. S. A.

7815. **SHRI MADHURYA HALDAR :** Will the Minister of SUPPLY be pleased to state :

(a) whether Government are reviewing the entire problem of maintaining ancillary officers other than the India Supply Missions in U. K. and U. S. A. ; and

(b) if so, the progress made so far ?

THE MINISTER OF SUPPLY (SHRI D. R. CHAVAN) : (a) Yes.

(b) The matter is still under examination in consultation with the various Ministries/ Departments concerned.

Titanium plant in District of North Kanara Mysore

7816. **SHRI B. V. NAIK :** Will the Minister of STEEL AND MINES be pleased to state :

(a) whether titanium deposits on a commercially exploitable scale for manufacture of titanium have been reported in the District of North Kanara in Mysore State ;

(b) if so, whether a feasibility study for a titanium plant has been undertaken in the area ; and

(c) if not, whether prospecting and chemical analysis will be undertaken by Government ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN) : (a) to (c). During the course of systematic geological mapping of North Kanara district, some occurrences of titanium in the form of titaniferous magnetite came to light. Analysis of samples collected revealed that the titanium dioxide content of titaniferous magnetite is about 12% which is very low for commercial exploitation. Further work is in progress.

वर्ष 1969-70 में विदेशों से आयातित रासायनिक उर्वरक

7817. **श्री महा दीपक सिंह :** क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1969-70 में विदेशों से कितनी मात्रा में रासायनिक उर्वरक का आयात किया गया और इसके लिए विदेशों को कुल कितनी राशि अदा की गई ; और

(ख) उमका आयात रोकने के लिए सरकार ने क्या आवश्यक कार्यवाही की है ?

कृषि मन्त्रालय में राज्य मन्त्री (श्री अण्णा-साहिव पी० शिन्डे) : (क) सन् 1969-70 के दौरान आयातित उर्वरकों की मात्रा और विदेशों को अदा की गई रकम नीचे दी गई है :—

| | पोषको के लाख | अदा की गई |
|-----------|---------------|----------------------|
| | मीटरी टनों मे | रकम |
| | आंकड़ | |
| नाइट्रोजन | 6.67 | } 116.77 करोड़ रुपये |
| फास्फेट | 0.94 | |
| पोटाश | 1.20 | |

(ख) नाइट्रोजन तथा फास्फेट की माग को पूरा करने के लिए, नए उर्वरक कारखाने स्थापित करके और मौजूदा कुछ कारखानों का विस्तार करके अनिश्चित उत्पादन क्षमता बढ़ाने के लिए कदम उठाए गए हैं। देश में पोटाश का संचयन नहीं है, अतः पोटाश का समग्र माग का आयात करना पड़ता है।

Deep Tube-Wells Sunk and Energized in West Bengal

7818. DR. SARADISH ROY : Will the Minister of AGRICULTURE be pleased to state :

(a) the total number of deep tube-wells sunk in West Bengal, District-wise ;

(b) the number of tube-wells energized ; and

(c) the reasons for the delay in energizing the deep tube-wells ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) and (b). District wise numbers of deep tubewells sunk and energized in West Bengal are given in the attached statement.

(c) Energisation of some tubewells was held up due to their being choked on account of dropping of foreign materials by the local miscreants. Energisation programme of deep tubewells on the whole is progressing satisfactorily.

Statement

| Name of District | Total No. of Tubewells sunk | No. of Tubewells energized |
|-------------------|-----------------------------|----------------------------|
| 1. Nadia | 457 | 447 |
| 2. 24-Parganas | 184 | 166 |
| 3. Murshidabad | 251 | 229 |
| 4. Hooghly | 154 | 116 |
| 5. Howrah | 50 | 17 |
| 6. Burdwan | 195 | 172 |
| 7. Birbhum | 26 | 22 |
| 8. Midnapore | 88 | 63 |
| 9. Bankura | 59 | 56 |
| 10. Malda | 81 | 52 |
| 11. Cooch Behar | 15 | 3 |
| 12. Jalpaiguri | 33 | 33 |
| 13. West Dinagpur | 96 | 90 |
| 14. Darjeeling | 1 | 1 |
| Total | 1693 Nos. | 1467 Nos. |

Protection to Bargadars in West Bengal

7819. SHRI GADADHAR SAHA : Will the Minister of AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 5615 on the 22nd July, 1971 regarding enforcement of recommendation of Central Land Reforms Committee on Protection of Bargadar Right to Cultivate Land and state :

(a) the number of cases where protection has been given to the Bargadars in West Bengal, District-wise ;

(b) whether he is aware that attempts are being made to evict the Bargadars from their right to cultivate the lands ; and

(c) if so, the steps being taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) Information about the number of cases district-wise where bargadars have been given protection against eviction is not readily available. It is being collected.

(b) and (c). All District Officers have been instructed that on receipt of any representation

about illegal eviction of bargadars, they should take firm action to prevent such eviction, to prosecute offending landowners and to restore land to the bargadars.

Nationalisation of Sugar Industry

7820. SHRI ANAND SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have dropped the idea of nationalising sugar industry ; and

(b) if not, by which year the nationalisation will be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) and (b). So far as the all-India aspect of the question of nationalisation of sugar industry is concerned, Government have already appointed a Sugar Industry Inquiry Commission to undertake a comprehensive examination of the working of the sugar industry and various problems relating thereto, especially in the context of the demand for its nationalisation. Government will examine the matter further on receipt of the report of the Commission.

Soviet Aid for starting of Cooperative Farms in Kerala

7821. SHRI M. K. KRISHNAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Soviet Union had agreed to finance a plan of Kerala Government for starting cooperative farms in the State ;

(b) if so, the salient points of the agreement ; and

(c) when the plan is likely to be implemented ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE (SHRI JAGANNATH PAHADIA) : (a) No assistance has been sought for from the Soviet Union for starting cooperative farms in Kerala.

(b) and (c). Does not arise.

Abolition of Forced Labour

7822. SHRI G. Y. KRISHNAN : Will the

Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether there are some places where the practice of forced labour in vogue ; and

(b) if so, the steps taken by Government to abolish this practice for the benefit of the labourers ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) The Constitution of India prohibits traffic in human beings and *begar* and other similar forms of forced labour except imposition of compulsory service for public purposes. The system of forced labour is not in vogue anywhere in the country. However, the possibility of stray cases of forced labour and of bonded labour cannot be ruled out.

(b) The Central and the State Governments have taken various legislative and executive measures to combat the evil. As bonded labour is primarily due to economic backwardness, efforts are being made to remedy the evil through raising the economic standard of the people.

Lift Irrigation in Manipur and Survey of Underground Water in Imphal West Zone Irrigation purposes

7823. SHRI N. TOMBI SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government of Manipur are considering the introduction of lift irrigation in Manipur, utilizing underground water especially in Imphal West Sector ;

(b) if so, the main features thereof ; and

(c) whether Government have made extensive survey of underground water in the Imphal West Zone for irrigation purposes ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) to (c). The information is being collected and will be placed on the Table of the Lok Sabha when received.

Central Grant to Rajasthan for implementation of crash programme for Rural employment

7824. SHRI BRIJ RAJ SINGH—KOTAH: Will the Minister of AGRICULTURE be pleased to state :

(a) whether Central Government have sanctioned a sum of Rs. 1.5 crores for the crash programme of rural employment in Rajasthan, and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) and (b). So far the Central Government has approved proposals of Rajasthan Government at a total cost of Rs. 293.03 lakhs under the Crash Scheme for Rural Employment. The proposals cover 25 districts and include projects like Roads, Miner Irrigation, soil Conservation, Afforestation and Land Reclamation.

बिहार में टाटा बन्धुओं की जमींदारी उन्मूलन संबंधी विधेयक का राष्ट्रपति की अनुमति के लिए लम्बित रहना

7825. श्री रामावतार शास्त्री : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार में टाटा बन्धुओं की जमींदारी उन्मूलन संबंधी विधेयक अनुमति के लिए भारत के राष्ट्रपति के पास पड़ा है; और

(ख) यदि हां, तो विलम्ब के क्या कारण है ?

कृषि मंत्रालय में राज्य मंत्री श्री अण्णासाहिब शिंदे) : (क) जी हां ।

(ख) इससे बहुत से महत्वपूर्ण कानूनी और संविधानी प्रश्न उत्पन्न होते हैं जो परीक्षाधीन हैं ।

Facilities to Vegetable and fruit Producers to Create demand of their Produces in Markets

7826. SHRI RANA BAHADUR SINGH :

Will the Minister of AGRICULTURE be pleased to state :

(a) the facilities provided by the Ministry to fruit and vegetable producers who want to travel to prospective markets to create a demand for their vegetable, fruit or other agricultural produce ;

(b) if so, their details ; and

(c) how many producers have taken advantage of such facility ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) and (b). The following facilities are provided by the Government of India to the exporters to prospective markets to create a demand for their produce :—

(1) The Reserve Bank authorities release the necessary foreign exchange to exporters to study markets.

(2) Government of India Commercial Representatives assist exporters to get in touch with important importers in the countries that are visited by them.

(3) Export Promotion Councils for processed food help the exporters with necessary market intelligence reports for export of processed food, processed vegetables, processed fruits, etc.

(c) This information is not readily available.

Sugar Mills Operating in West Bengal

7827. DR. SARADISH ROY : Will the Minister of AGRICULTURE be pleased to state :

(a) the total number of sugar Mills operating in West Bengal;

(b) how many of them are closed down uptill now ;

(c) whether any steps have been taken by the Government to reopen the closed sugar factories ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) There are two registered licensed sugar factories in West Bengal.

(b) One licensed sugar mill at Ahmedpur,

District Birbhum is lying idle since 1964-65 crushing season.

(c) and (d). The matter about the reopening of the idle sugar mill at Ahmedpur, District Birbhum is reported to be under consideration of the State Government.

Production of Seed Distributing Equipment

7828. DR. SARADISH ROY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the National Seeds Corporation is contemplating the production in the country of equipment for 'seed distribution' ; and

(b) if so, the cost of such equipment ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHLEB P. SHINDE) : (a) and (b). No, Sir. Perhaps the reference here is to seed processing equipment. The National Seeds Corporation has no plans to manufacture seed processing equipment either it, however, helps the private industry by prescribing specifications, standards of testing, etc. to manufacture suitable indigenous equipment. A list of manufactures of seed processing equipment and the approximate prices of such equipment is given in the list laid on the Table of the House. [Placed in Library. See No. LT-911/71].

Labour Wages

7829. DR. SARADISH ROY : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the average daily wage of an agricultural labourer, an industrial labourer and a handloom weaver in West Bengal, Bihar, U. P. and Kerala ;

(b) which labourer in the country is the lowest paid ; and

(c) what action Government propose to take to improve the lot of the labourers of different classes, particularly agricultural landless labourer ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADIL-

KAR) : (a) and (b) : The available information regarding "Wages and Earnings" of workers in different sectors of employment has been published in the 'Indian Labour Statistics 1971,' a copy of which is available in the Parliament Library.

(c) The wages of agricultural labour have been fixed under the Minimum Wages Act, 1948. The Act contains provisions for periodical review and revision and action in this regard can be taken by the State Governments as the bulk of agricultural labour falls in the State sphere. In some States Union Territories like, Tamilnadu, Kerala and Pondicherry, special laws have been passed to ensure payment of fair wages etc. to agricultural labour.

U. S. Aid for Bangla Desh Refugees

7830. SHRI G. K. CHANDRAPPA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the total aid promised by U. S. A. for the relief of Bangla Desh refugees in India ; and

(b) the extent of aid so far received.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b). According to the information furnished by UN Focal Point giving the position as on 8th July, 1971, the Government of USA have pledged a contribution of 70.5 million dollars. Against the pledged amount, the UN system has received 2.275 million dollars and have released in India assistance in cash and kind of the value of 2.325 million dollars.

Steps to Prevent Deforestation

7831. SHRI G. K. CHANDRAPPA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether more than one million hectares of productive forest land has been deforested since 1947 ; and

(b) if so, the steps Government have taken to prevent deforestation ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI

SHER SINGH) : (a) and (b). The necessary information is being collected from the State Governments and will be placed on the Table of the Sabha.

Report of High level Technical Committee on Accident in Rourkela Steel Plant

7832. SHRI SAROJ MUKHERJEE ·
SHRI ARJUN SETHI :

Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the high level Technical Committee appointed by Government to go into the reasons of accident in Rourkela Steel Plant in July, 1971, have submitted their report ;

(b) if so, their findings ; and

(c) if not, the time by which the Report will be submitted ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) No, Sir.

(b) Does not arise.

(c) The final report is expected to be submitted before the end of this month.

Termination of Services of Workmen in Ramkumar Textile Mills, Mysore

7833. SHRI SAROJ MUKHERJEE : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the services of 219 workmen working in the Ramkumar Textile Mills, Mysore have been terminated by the management recently ;

(b) the reasons for the same ; and

(c) the steps taken by Government to reinstate them ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) to (c). The information is being collected and will be laid on the Table of the House after it is received.

Placing of Orders for Manufacture of Tents for Refugees from Bangla Desh

7834. SHRI S. M. BANERJEE : Will the Minister of SUPPLY be pleased to state :

(a) whether bulk orders for the manufacture of tents for the refugees from Bangla Desh have been placed on private firms ; and

(b) if so, the reasons for not placing orders with Ordnance Clothing Factories ?

THE MINISTER OF SUPPLY (SHRI D. R. CHAVAN) : (a) Yes.

(b) The Ordnance Factories were not in a position to give firm dates of delivery at a fixed cost in respect of the DGS & D's tender for the Defence Ministry's own requirements of about one lakh tents. Orders had, therefore, to be placed elsewhere on 15th April 1971. For the Bangla Desh refugees the Ordnance Factories could offer the supplies of tents without the bids to commence only after about two months of the placement of the order. The DGS & D did not, therefore, consider them for the limited tenders issued on the 26th April 1971 for the emergent supply of tents to the Department of Rehabilitation.

Rally by all India Kisan Sabha for Radical Land Reforms

7835 SHRI BHOGENDRA JHA Will the Minister of AGRICULTURE be pleased to state whether Government have information about the decisions of the All India Kisan Sabha to hold demonstrations and rallies at all Districts and taluka headquarters in the country on the 9th August demanding radical agrarian reforms including drastically reducing ceilings, stoppage of all evictions of share-croppers and sub-tenants, distribution of all fallow land and land above ceiling among agricultural labourers and poor peasants, etc. ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHIB P. SHINDE) : The All India Kisan Council of the All India Kisan Sabha had adopted a resolution in June 1971 to observe Land Reforms Day on August 9, 1971 by organising demonstrations at district and sub-divisional headquarters throughout the country.

Refugees Rehabilitated in Tollyganj and Jadavpur Lake Camp, Calcutta

7836. SHRI PRIYA RANJAN DAS MUNSI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the actual number of refugees rehabilitated in the Tollyganj and Jadavpur, Lake Camp near Calcutta in West Bengal ;

(b) whether any legal ownership of their acquired land or plot on those colonies has yet been made ;

(c) if so, the particulars of the arrangements made ; and

(d) if not, when and how the problem would be solved ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADIKAR) : (a) to (d). Information is being collected and will be laid on the Table of the Sabha.

Agricultural University at Kakdwip, West Bengal

7837. SHRI PRIYA RANJAN DAS MUNSI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether any provision has yet been made to instal an Agricultural University in Kakdwip of West Bengal under the Central Government ; and

(b) if not, whether the Ministry are thinking over it ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) No, Sir.

(b) No, Sir. Establishment of an Agricultural University is the prerogative of the State Government. West Bengal already has one Agricultural University, the University of Kalyani, in district Nadia.

Programme for Agro-Based Industries in West Bengal

7838. SHRI PRIYA RANJAN DAS MUNSI : Will the Minister of AGRICULTURE be pleased to state :

(a) the immediate programme for agro-based industries in West Bengal ; and

(b) number of them which have started operating ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) and (b). The information is being obtained from the State Government and it will be placed on Table of the Sabha as soon as it is received.

Import of Rough Diamonds by National Mineral Development Corporation

7839. SHRI NARENDRA SINGH : Will the Minister of STEEL AND MINES be pleased to state ,

(a) whether the National Mineral Development Corporation was allowed to import rough quality of diamonds for finishing and to export them thereafter ; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) and (b). In order to establish direct contacts with primary sources and to ensure steady supply of rough diamonds in the country, the N.M.D.C. has imported so far rough diamonds worth about Rs. 90.78 lakhs.

N. M. D. C. has disposed of some of these diamonds internally and it is trying to export the remaining.

Production of Diamond in Diamond Projects under National Mineral Development Corporation

7840. SHRI NARENDRA SINGH : Will the Minister of STEEL AND MINES be pleased to state :

(a) the progress made in two Diamond Projects at Ramkhera and Majhgawan in Panna District of Madhya Pradesh under National Mineral Development Corporation for production capacity of 11,250 and 12,000 carats respectively per annum ;

(b) the total production of diamonds since 1967 so far ; and

(c) the time likely to be taken to achieve the anticipated target ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) At Majhgawan, the targetted capacity of 12,000 carats has already been achieved.

At Ramkheria, on account of poor incidence and low recovery, as compared to original prospecting results, targetted capacity of 11,250 carats could not be achieved so far.

(b) 55,658 carats from 1967-68 to 1971-72 (till 31. 7. 1971).

(c) National Mineral Development Corporation are investigating in detail the problems at Ramkheria. Only after this investigation is completed, the capacity of the mine to achieve the target and the likely time for achieving the same will be known.

अभ्रक खानों और कारखानों में छटनी

7841. श्री शंकर दयाल सिंह : क्या अम और पुनर्वास मंत्रों। यह बताने की कृपा करेंगे कि :

(क) क्या कोडारामा, झमरीतलैया, डोम-चद गर्दीह क्षेत्रों से अभ्रक खानों और कारखानों में बड़ी संख्या में कर्मचारियों की छटनी की गई है; और

(ख) यदि हां, तो केन्द्रीय सरकार ने इस बारे में क्या कार्यवाही की है ?

अम और पुनर्वास मंत्री (श्री आर० के० साहिलकर) : (क) अभ्रक खानों में बड़े पैमाने पर छटनी नहीं हुई थी। कारखाने राज्य क्षेत्राधिकार में आते हैं।

(ख) प्रश्न नहीं उठता।

कृषि उद्योग विकास निगम द्वारा दिये गये ट्रेक्टर और सुविधायें

7842. श्री शंकर दयाल सिंह : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) कृषि उद्योग विकास निगम ने अब

तक राज्यवार, कितने ट्रेक्टरों का वितरण किया है; और

(ख) ट्रेक्टरों को खरीदने के लिए ऋण देने के अनिश्चित किमानों को अन्य कितनी सुविधायें दी जा रही हैं ?

कृषि मन्त्रालय में राज्य मंत्री (श्री अण्णासाहेब पी० शिन्दे) : (क) विभिन्न राज्य कृषि उद्योग निगमों से जानकारी एकत्र की जा रही है और सभा पटल पर रख दी जायगी।

(ख) ट्रेक्टरों तथा अन्य कृषि उपकरणों के वितरण के अनिश्चित, अधिकांश कृषि उद्योग निगमों द्वारा कृषकों को विभिन्न सुविधायें भी दी जा रही हैं :-

(1) ट्रेक्टरों, पावर टिलगे, पम्प सेटों आदि को करंटम केन्द्रों के माध्यम से उचित दरो पर भाड़े पर देना।

(2) भाड़ा-ऋण योजना के अन्तर्गत ट्रेक्टरों का वितरण।

(3) बीज, उर्वरकों आदि जैसे अन्य आदानों का वितरण।

(4) इन कार्यों के लिये स्थापित विभिन्न कर्मशालाओं में विक्रयोपरान्त सेवा तथा मरम्मत की व्यवस्था।

(5) राज्य के आन्तरिक क्षेत्रों में विक्रयोपरान्त सेवा के लिये सचल कर्मशालाओं की व्यवस्था।

(6) निगमों द्वारा वितरित किये गये ट्रेक्टरों के रख-रखाव के लिये ट्रेक्टर स्वामियों को अल्पावधि प्रशिक्षण।

(7) पशु-खाद्य तथा कुक्कुट-आहार निर्माण एकक, फा तथा राज्ज। परिसंस्करण एकक उर्वरक संयंत्र आदि जैसे कृषि पर आधारित उद्योगों की स्थापना।

द्रुत कार्यक्रम के अन्तर्गत लोगों के लिये रोजगार की व्यवस्था

7843. श्री शंकर दयाल सिंह : क्या कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) सरकार के द्रुत कार्यक्रम के अन्तर्गत अब तक कितने बेरोजगार व्यक्तियों के लिये रोजगार की व्यवस्था की गई है, और

(ख) उनकी 7 ज्युवार संख्या कितनी है ?

कृषि मन्त्रालय में राज्य मन्त्री (श्री शेर सिंह) : (क) और (ख). दस बरों में सूचना तुरन्त उपलब्ध नहीं है कि वास्तव में कितने व्यक्तियों को काम में लगाया गया है। तथापि आठ राज्यों, अर्थात्, बिहार, हिमाचल प्रदेश, केरल, मध्य प्रदेश, महाराष्ट्र, तमिल नाडु, उत्तर प्रदेश और पश्चिमी बंगाल में परियोजनाओं का कार्य आरम्भ हो गया है। हरियाणा, मेघालय, मैसूर, पंजाब, राजस्थान और पाण्डिचेरी ने भी कार्य आरम्भ करने के लिए आवश्यक प्रारम्भिक नैपथरी पूरी कर ली है। आशा है कि स्वीकृत परियोजनाओं का कार्य वर्षा ऋतु के बाद पूरा होकर पकड़ेगा, जिसमें रोजगार के अवसर पैदा होंगे, जैसा कि परिकल्पित किया गया है।

Distribution of Surplus Land to Scheduled Castes in West Bengal

7844. SHRI S. P. BHATTACHARYYA : Will the Minister of AGRICULTURE be pleased to state :

(a) the total average of the surplus land going to be distributed among the landless labourers and Scheduled Castes ;

(b) the number of landless labourers/ Scheduled Castes ; and

(c) the number out of them to whom land has been distributed ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) So far 1.40

lakh hectares of vested agricultural land has been distributed among the landless labourers and small farmers holding less than one hectare including members of the Scheduled Tribes and Scheduled Castes. Another 40,000 hectares are readily available for distribution.

(b) and (c). Information is being collected from the State Governments.

Farm Mechanization

7845. SHRI RANABAHADUR SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) the salient features of the long term policy of the Government as regards farm mechanization ;

(b) the size of farm holding which forms the basis of such policy ; and

(c) how the size and horse power of the tractors, indigenous or imported or the combined harvesters, indigenous or imported, relate to such a holding ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) and (b). It is the policy of the Government to provide means of modernising agricultural operations so that the agricultural potential on small, medium and big farms is fully exploited through the use of improved implements and machinery appropriate to the size of holdings and farming situations, the long term policy being help attain an average growth of 5% in agricultural production.

In situations where draught power is inadequate for carrying out agricultural operations efficiently and timely or where the cost of maintaining a pair of bullocks or a small tractor is uneconomical, custom service in agricultural machinery would be encouraged/provided. For obtaining maximum benefit from the high yielding varieties and multiple cropping even on medium farms of less than 25 acres which could ordinarily be managed by multiple pair of bullocks, there is a need for use of equipment such as tractors, power tillers, power threshers and harvesting equipment for carrying out tillage, harvesting and other operations efficiently and timely. The basis of policy is power requirements and equipment needs for efficient cultiva-

tion of crops under the programme of new agricultural strategy. Adopting this policy to size of operational holdings major sources of power could be indicated as in the statement laid on the Table of the House. [Placed in Library. See No. LT-912/71]. Credit facilities would be extended through the different financing institutions for enabling farmers and entrepreneurs to acquire costly machines. Programmes of training for enabling the farmers to efficiently utilise agricultural machinery and implements would be strengthened. Introduction and popularisation of improved implements will be intensified through National Demonstrations and research and development on these intensified. These programmes will be of special benefit to farmers with small and medium farms.

(c) Tractors in the 20 h.p. range would be more in demand on farms of 25 to 50 acres; whereas higher h.p. tractors would be required on bigger farms, for custom hiring, for deep-ploughing, land development, etc. Based on the demand trend and the suitability of tractors in the different h.p. ranges for farms in the different sizes, the estimated requirements of tractors towards 1973-74 is as under :

| | | | | |
|------------|------|------|---------------|------|
| 12 .. 20 | dbhp | | 25,000 | nos. |
| 21 .. 35 | dbhp | | 45,000 | ,, |
| 36 .. 50 | dbhp | | 18,000 | ,, |
| 51 & above | | | 2,000 | ,, |
| | | | <u>90,000</u> | ,, |

Similarly, combine harvesters suitable for working with tractors of 21 to 50 h.p. would be used mostly by medium and large farms; whereas larger self-propelled combines would be used by big farms or jointly by group of farmers or by organisations engaged in providing custom hiring. The programme for supply of tractors and combines in the different sizes, generally, relates to demand trends and for catering to the requirements of farms of different sizes and agricultural conditions.

Shortfall of Nitrogenous Fertilizers

7846. SHRI RANABHADUR SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) the possible reasons for a short-fall of

nitrogenous fertilizers in the year 1970-71 by 5 per cent as compared to the increase in the average under high yielding variety of crops ;

(b) whether Government contemplate to take steps to check this trend ; and

(c) whether Government have State-wise data that could show the regions where this trend is pronounced ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASHEB P. SHINDE) : (a) There was no shortfall in the consumption of nitrogenous fertilizers in the year 1970-71. In fact, the consumption of nitrogenous fertilizers increased by 2% over that in the preceding year. However, this increase is not as much as the increase in the acreage under high yielding varieties of crops which has registered an increase of 28% in 1970-71 over that in the preceding year.

(b) Yes, Sir. The Government have studied reasons for this low increase of consumption in fertilizers as compared to the increase in the acreage under high-yielding varieties of crops. It was found that the application of fertilizers is generally lower than the optimum level of application prescribed in many areas due to the following reasons :—

(i) Constraints on the availability of credit for fertilizer distribution and use.

(ii) Gaps in extension and promotional efforts aimed at increased use of fertilizers especially for high yielding varieties of crops.

(iii) Natural causes such as cyclones and floods in some States.

The Government are seized of the problems and are taking various steps to increase the rate of growth of fertilizer consumption. They have recently set up a Credit Guarantee Corporation to encourage commercial banks to provide greater credit facilities to farmers and dealers of fertilizers. The State Governments have also been urged to ensure the availability of production credit to farmers in larger measure through Cooperatives. The Government of India are also continuing to give short-term loans to the States for stocking and distribution of fertilizers.

The Distribution system was liberalised by replacing licensing by a simpler and quicker method of registration. Besides, the Central Fertilizer Pool is maintaining buffer stocks in various States where the distribution system is not efficient and transport infrastructure is weak. The Pool also liberalised distribution arrangements by making direct supplies to Cooperatives, Zilla Parishads, etc.

As regards extension, two important schemes having a direct bearing on fertilizer consumption are in operation viz., (a) National demonstrations, and (b) Farmers' education and training programme under which latest

technology including optimum and balanced use of fertilizers is extended to farmers. The Government are also considering a scheme to mount a massive and effective campaign for promoting balanced and increased use of fertilizers. This would supplement the promotional measures undertaken by the State Governments and manufacturers.

(c) A statement showing the State-wise increase in the consumption of nitrogenous as compared to the corresponding increase in the acreage under high-yielding varieties of crops during the year 1970-71 over the preceding year, is enclosed.

Statement

| Sl. No. | State/Others | Estimated percentage increase in the consumption of nitrogenous fertilizers in 1970-71 over that in 1969-70. | Estimated percentage increase in the acreage under high-yielding varieties of crops in 1970-71 over that in 1969-70. |
|----------|-------------------|--|--|
| 1. | Andhra Pradesh | (-) 29 | 39 |
| 2. | Assam | Nil | 50 |
| 3. | Bihar | 16 | 27 |
| 4. | Gujarat | (-) 4 | 65 |
| 5. | Haryana | 20 | 46 |
| 6. | Himachal Pradesh | (-) 48 | 76 |
| 7. | Jammu and Kashmir | 34 | 24 |
| 8. | Kerala | (-) 12 | 18 |
| 9. | Madhya Pradesh | 63 | 23 |
| 10. | Maharashtra | 33 | 54 |
| 11. | Mysore | 6 | 35 |
| 12. | Orissa | (-) 4 | 45 |
| 13. | Punjab | 10 | 7 |
| 14. | Rajasthan | 43 | 29 |
| 15. | Uttar Pradesh | (-) 7 | 13 |
| 16. | West Bengal | 37 | 34 |
| 17. | Tamil Nadu | 18 | 31 |
| 18. | Others | 2 | 17 |
| Total :— | | 2 | 28 |

Failure of Panchayati Raj Institution

7847. SHRI RANABHAIADUR SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) the main reasons of the failure of Panchayati Raj Institution in the country ;

(b) the steps Government contemplate as a remedy for this failing ; and

(c) whether the Government have come to the conclusion that this institution is a failure ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) and (b). Panchayati Raj institutions have not proved a failure though their performance in some cases may have fallen short of expectations. These institutions have done well in States where adequate resources and authority have been delegated to them. The Chief Ministers and State Ministers Incharge of community Development and Panchayati Raj, when they met at Madras in June 1968 endorsed the view that Panchayati Raj an instrument of democratic decentralisation should continue, suitable incentives to Panchayati Raj institutions for mobilising additional local resources should be provided. This view was reiterated in the meeting of the Consultative Council on Panchayati Raj consisting of amongst other Ministers in-charge of Panchayati Raj in the States and presided by Minister for Agriculture.

(c) No, Sir.

Complaints Regarding Removal of Machinery and Equipment by Management of Kajora Jambad Colliery, West Bengal

7848. DR. RANEN SEN : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Government have received any complaints about the removal of machinery and equipment by the management of the selected Kajora Jambad Colliery, West Bengal, which has been closed down in June 1971 in order to avoid payment of royalty ; and

(b) if so, the action taken by the Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAINAWAZ KHAN) : (a) Yes, Sir.

(b) The State Government have issued orders to the concerned authorities to take necessary action for realisation of dues as well as to prevent removal of plants and machinery.

Closure of Kajora Jambad Colliery of West Bengal

7849. DR. RANEN SEN : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether selected Kajora Jambad Colliery of West Bengal has been closed down towards the end of June, 1971 in total violation of the Coal Mines (Conservation and Safety) Rules ;

(b) whether any prosecution has been launched, if not the reasons therefor ;

(c) whether this management similarly closed down the mines also in 1970 ; and

(d) the steps Government propose to take against the management for repeated violations of the Rules of the Coal Mines (Conservation and Safety) Rules ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAINAWAZ KHAN) : (a) and (b). The Selected Kajora Jambad Colliery (quarry working) was closed down on 29.6.1971 without proper notice to the Coal Board as required under rule 40 of the Coal Mines (Conservation and Safety) Rules, 1954. The Coal Board is examining the question of prosecution of this colliery for closing down without any notice.

(c) and (d). The Jambad seam underground working (3 & 4 pit section) of this mine was closed down on 1.12.1970 without the required notice. Prosecution has been launched against the colliery.

Results of Sunflowers Imported from U. S. S. R.

7850. SHRI JADEJA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether certain varieties of sunflower

obtained from U. S. S. R. have shown good results ; and

(b) the locations where these varieties were produced for testing ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) Yes Sir.

(b) The imported Russian varieties were tested at the following locations for their suitability during the years 1969-70 and 1970-71 :

- | | |
|----------------|-------------------|
| 1. Anand | 13. Dhulia |
| 2. Coimbatore | 14. Mohal |
| 3. Hyderabad | 15. Latur |
| 4. Kalyani | 16. Dharwat |
| 5. Kanpur | 17. Raichur |
| 6. Delhi | 18. Karimnagar |
| 7. Ludhiana | 19. Yellamanchili |
| 8. Gurdaspur | 20. Khargone |
| 9. Jabbalpur | 21. Vallabh Nagar |
| 10. Jalgaon | 22. Junagadh |
| 11. Digraj | 23. Talod |
| 12. Pant Nagar | 24. Pusa |

Setting up of a Zinc Smelter in Gujarat

7851. SHRI JADEJA : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether there is any proposal for the setting up of a Zinc Smelter in Gujarat ;

(b) if so, the location of the project , and

(c) whether it will be based upon imported concentrates ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) No, Sir.

(b) and (c). Do not arise.

Return of Defective Tractors to East Germany

7852. SHRI NIHAR LASKAR :
SHRI P. M. MEHTA :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Union Government have

asked East Germany to take back all the defective tractors supplied by it under a deal with the State Trading Corporation in 1969 ;

(b) whether the Union Government are negotiating with East Germany for expanding the scope of the protocol signed on the 21st February, 1971 under which German Democratic Republic (G. D. R.) had agreed to take back all tractors modified till then ; and

(c) if so, how far Government have succeeded ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) Yes Sir. A protocol was signed between the State Trading Corporation of India and the GDR Suppliers' Representatives on the 21st February, 1971 about the return of modified RS-09 tractors. A copy of the Protocol has already been laid on the Table of the Sabha.

(b) Yes, Sir.

(c) Negotiations are in progress.

Demand for Compensation by Farmers of Andhra Pradesh and Punjab due to Loss on account of defective Tractors

7853. SHRI NIHAR LASKAR :
SHRI P. M. MEHTA :

Will the Minister of AGRICULTURE be pleased to state whether since the signing of the protocol on the 21st February, 1971 there have been complaints of persisting troubles with tractors modified after that date and farmers from Andhra Pradesh and Punjab have been demanding compensation or losses suffered by them on account of the defective tractors supplied by German Democratic Republic ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : General complaints continued to be received even against the performance of modified RS-09 tractors. Demands for compensation of losses suffered by the farmers of Andhra Pradesh and Punjab on account of defective tractors supplied by the German Democratic Republic have also been received. These are being looked into.

**Development of Forest in Sundarbans,
West Bengal**

7854. SHRI MADHURYA HALDAR : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are contemplating any schemes for the development of forest in 'Sundarbans' area West Bengal ; and

(b) if so, the details thereof and the financial outlays on each of them ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) and (b). Yes Sir. The Government of West Bengal propose to raise coconut plantations over 580 hectares in derelict forests of Sunderbans area. The plantations would be raised at a cost of Rs. 18 lakhs during the remaining three years of the Fourth Five Year Plan.

**Industrial Training Institute in West
Bengal**

7855. SHRI R. P. DAS : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of trainees who passed out during the last three years from the various Industrial Training Institutes located in West Bengal ; and

(b) the number of those absorbed for apprenticeship training in the public sector undertakings, large scale undertakings and other industries of the country ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) 7,972.

(b) 3,057.

Foreign aid for Bangla³ Desh Refugees

7856. SHRI SAMAR GUHA : Will the Minister of LABOUR AND REHABILITATION be pleased to state the latest estimate of

international aid received for Bangla Desh Refugees through United Nations Organisation, from the Government of different countries and private agencies in cash and kind ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : The total foreign aid offered through United Nations Organisation, the Governments of different countries and private agencies is estimated at Rs. 105 3/4 crores. Out of this, aid amounting to Rs. 8.40 crores, including a sum of Rs. 2.06 crores in cash, has been received so far.

Increase in Influx of Bangla Desh Refugees due to Famine Conditions

7857. SHRI SAMAR GUHA :
SHRI C. CHITTIBABU :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether due to acute famine conditions and continuing atrocities on the people, the volume of refugees from Bangla Desh is again increasing ;

(b) whether Muslim citizens of Bangla Desh are again coming in large number ; and

(c) if so, the particulars thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) The daily average rate of influx during July, 1971, was about 23,000 persons, as against about 45,000 persons during the week ending 6th August, 1971. Whether the increase in influx of refugees is due to continuing atrocities or to developing famine conditions in East Bengal, cannot be precisely determined.

(b) and (c). The refugees from East Bengal coming to India belong to all religious faiths like, Muslims, Hindus, Buddhists, Christians etc. No separate religion or community-wise break-up is being maintained by Government.

Allotment of Iron and Steel from Hindustan Steel Ltd. Office, Delhi

7858. SHRI K. C. PANDEY : Will the Minister of STEEL AND MINES be pleased to state :

(a) the quantity of iron and steel allotted to the traders and manufacturers from the Hindustan Steels Ltd. office at Delhi per month ;

(b) the number of persons/firms to whom the allotment is made ;

(c) the names of the persons and firms belonging to Scheduled Castes and Scheduled Tribe to whom allotment is being made ;

(d) whether Government propose to earmark some allotment for this community ; and

(e) if so, how much and in what way and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) and (b). Information is being collected and will be laid on the Table of the House.

(c) to (e). All stockyards of the main producers including HSL stockyard, Delhi, distribute steel materials on the basis of a uniform policy prescribed by the Joint Plant Committee. Supply is made mostly to actual consumers taking into account their capacity and urgency of requirements. There is no proposal to earmark any quantity of steel from stockyards on community basis.

Measures to Check Loss from Pests and Insects

7859. SHRI K. C. PANDEY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether pests and insects destroy a good proportion of crop each year ;

(b) the average annual loss on this account ; and

(c) whether Government propose to adopt new measures to minimise the loss due to this fact and if so, what are those measures ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : (a) Yes Sir.

(b) Assessment of loss in foodgrain crops due to averages of insect, pests, plant diseases and weeds were estimated at 15 to 20 per cent and overall losses including those in storage to about 20% of the total produce. The figure for the current year regarding the extent of loss of crop damaged in the country is not yet available. However, a State-wise assessment of the damage to various crops affected by pests and diseases has been made as in the enclosed statement.

(c) A number of measures to minimise the losses due to attack of pests and diseases on crops and to control these have been initiated by the Government of India and the State Governments. To control pests and diseases which are found to exist in an endemic form in any area and when a crop is attacked repeatedly, a Centrally sponsored scheme to help farmers to, more or less, eradicate such pests and diseases by aero-chemical operations has been in operation since 1970-71. Under this scheme, the Central Government bears the cost of aerial operation to the extent of Rs. 7/- per acre. Control measures under this scheme in various States were undertaken in 1970-71 to cover an area of 12.96 lakh acres and central subsidy to the extent of Rs. 73.21 lakhs was given to the States. For the current year, a programme of aero-chemical operations covering a total area of 16.64 lakh acres under this scheme has been approved so far.

The Government of India also assist the States in undertaking control operations when insects, pests, diseases etc. appear in epidemic form from the Natural Calamities Relief Fund. The assistance given to the States is in the form of grant to the extent of 50% and loan to the extent of 25% on the total cost of pesticides in the control operations. Some State Governments are also extending subsidy on the sale of pesticides to encourage their use in controlling pests and diseases on crops.

Statement

| Sl. No. | Name of the State | Name of the pest/disease | Area reported |
|---------|-------------------|---|---------------|
| | | | ACRES |
| 1. | Rajasthan | Field cricket on cotton | 85,000 |
| 2. | Maharashtra | Ear head caterpillar on jowar | 22,000 |
| | | Chikta on rabi jowar | 2,47,100 |
| | | Coconut disease (karpa) | 13,400 |
| 3. | Mysore | Read hairy caterpillar on ground nut | 77,325 |
| | | Insect pest on ragi | 2,50,000 |
| | | Ear head bug on jowar | 1,30,000 |
| 4. | Andhra Pradesh | Hispa on paddy | 5,01,946 |
| | | Gall fly on paddy | 20,000 |
| | | Groundnut leaf webbing caterpillar | 1,69,672 |
| 5. | Jammu and Kashmir | Stem borer on maize | 16,000 |
| 6. | Madhya Pradesh | Gall fly on paddy | 3,765 |
| | | Jesside bollworm, leaf roller, etc. on cotton | 45,000 |
| 7. | Bihar | Borer on sugarcane | 93,000 |
| | | Borer on maize | 55,000 |
| | | Paddy stem borer | 55,000 |
| | | Disease complex of paddy jessids | 15,000 |
| 8. | Haryana | Pyrrilla leaf hopper | 60,000 |

Development of Variety Production of Sunflower and Soyabean in U P.

7860. SHRI K. C. PANDEY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether sunflower and soyabean varieties are suitable for cultivation in different parts of the country ; and

(b) the steps taken by Government to develop these varieties and increase their production in the State of Uttar Pradesh ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) Yes, Sir.

(b) Research for the development Sunflower and Soyabean varieties is being taken up under the All India Coordinated Oilseeds Improvement Project, and under the All India Coordinated Soyabean Project. Under these projects suitability of the different varieties of

sunflower and soyabean available is now being tested at a number of centres and agro and plant protection techniques required to obtain high yields are being worked out under them. To increase the production of Sunflower and Soyabean the following programmes have been taken up by the Union Department of Agriculture.

(1) **Sunflower** : A Centrally sponsored scheme for sunflower demonstration has been sanctioned for implementation over an area of 900 hectares in 12 States including Uttar Pradesh during 1971-72. The physical targets and the financial outlays for the Uttar Pradesh is given below :—

| Variety | Physical target (Hectares) | | Financial Outlay (Rs.) |
|-------------|----------------------------|-------------|------------------------|
| | Kharif | Rabi/Summer | |
| | 50 | 40 | 90 |
| Kharif .. | 68411 | | 27,000 |
| Rabi/Summer | | | |

(2) **Soyabean** : A similar Centrally sponsored scheme for composite demonstrations for exotic high yielding varieties of Soyabean was sanctioned by the Government of India during 1970-71 in 13 States including Uttar Pradesh where good potentialities for introduction of Soyabean were considered to exist. The scheme is being continued in 1971-72 in 14 States including Uttar Pradesh for covering an area of 600 hectares. The physical targets and financial outlay for the above project with regard to the State of Uttar Pradesh is given below :—

| 1971-72 | |
|----------------------|--------------------------------|
| Target (Hectares) | Amount sanctioned Rs 25 000 |
| 100 | |

Draw-back in High Yielding Varieties Programme

7861. K. C. PANDEY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the high-yielding varieties programmes have several draw-backs ;

(b) whether integrated research and developmental efforts require to be given top priority to rectify the draw-backs ; and

(c) the steps taken in this respect ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) Non-adaptability of varieties to different agro-climatic regions, partial adoption of package of practices, particularly the balanced application of fertilizers and incidence of pests and diseases are some of the draw-backs.

(b) and (c). Co-ordinated Research Projects have been taken up in respect of the crops included in the programme and varieties suitable to different agro-climatic conditions and resistant to pests and diseases are being evolved. A comprehensive programme for the education of farmers through farmer's training and national demonstrations has been undertaken where in the technology and economics of the cultivation of high yielding varieties are demonstrated.

Survey Regarding non-payment of Loans by Farmers

7862. SHRI K. C. PANDEY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether well-to-do farmers do not repay the loans advanced to them by various financial institutions.

(b) whether any survey has been conducted to confirm it ;

(c) the details of survey ; and

(d) the remedial action being taken ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) to (c) No such survey has been conducted. In the absence of any such survey it is not possible to state specifically that well-to-do farmers do not repay the loans advanced to them by various financial institutions.

(d) Does not arise.

Employment in Haldia Industrial Belt Unit

7863. SHRI MANORANJAN HAZRA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the attention of Government has been drawn to the statement made by Shri Siddhartha Shankar Ray, Minister-in-Charge of West Bengal, recently, saying that employment will be given to 1,00,000 persons in the Haldia Industrial belt within a year ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b). Information is being collected.

Workers laid off in Chusik Colliery, West Bengal

7864. SHRI MANORANJAN HAZRA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether 500 members of Chusik Colliery

of the Coal and Mineral Syndicate, Asansol, West Bengal had been laid off since the 5th July, 1971 ;

(b) if so, the reasons for the lay-off ; and

(c) the steps taken by Government ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) 419 workmen of Ghusick Colliery (not Chusick) have been laid off with effect from 5th July, 1971.

(b) For want of adequate supply of wagons, there is heavy accumulation of coal at the pit head which rendered further raising of coal uneconomic.

(c) The Ministry of Railways are taking steps to improve the availability of wagons to the Collieries. The Labour Ministry is also in touch with Railway Ministry in this regard.

Closure of Factories, Textile Mills and Collieries in West Bengal

7865. SHRI ROBIN SEN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether up to the middle of April last 463 factories, 22 textile mills and 16 collieries were under closure in West Bengal ;

(b) if so, the steps Government are contemplating to reopen them ;

(c) whether most of the managements have not bothered to give the required 90 days' notice before imposing closure ; and

(d) if so, the reasons and particulars thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) to (d). The information is being collected and would be laid on the Table of the House after it is received.

परमाणु क्षति के माध्यम से राजस्थान के रेगिस्तान को उपजाऊ बना कर जल और खाद्य समस्या को हल करना

7866. श्री धनश्याह प्रधान : क्या

कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान की रेतीली भूमि को परमाणु ऊर्जा का उपयोग करके उपजाऊ बनाया जायेगा तथा उसके पश्चात उस भूमि को कृषि के लिये उपयोग किया जायेगा जिससे जल और खाद्य समस्या हल हो सके ; और

(ख) क्या सरकार का, इस सम्बन्ध में सर्वेक्षण करने तथा उपलब्ध जानकारी के आधार पर कार्य आरम्भ करने का प्रस्ताव है ?

कृषि मन्त्रालय में राज्य मन्त्री (श्री नीर सिंह) : (क) नागपुर में स्थापित 400 मेगावाट का एक आण्विक विद्युत सयंत्र महाराष्ट्र तथा गुजरात की विद्युत ग्रिड को पहले से ही कृषि तथा औद्योगिक कार्यों के लिये बिजली प्रदान कर रहा है, लगभग क्षमता के दो और आण्विक सयंत्र स्थापित किये जा रहे हैं, जिनमें से एक राजस्थान, में गणा प्रताप सागर में तथा दूसरा तमिलनाडु में है। इनसे राजस्थान, तमिलनाडु तथा अन्य निकटस्थ राज्यों को कृषि तथा औद्योगिक कार्यों के लिये बिजली प्राप्त होगी।

(ख) परमाणु ऊर्जा विभाग पहले से ही दो स्थानों में अर्थात् पहला सीरापूर क्षेत्र में कच्छ में तथा दूसरा गंगा के मैदान में कृषि-औद्योगिक कार्यों के लिये आण्विक शक्ति के विकास की दृष्टि से जांच पड़ताल तथा अनुसंधान अध्ययन कार्य कर रहा है।

Off loading of orders by Mining and Allied Machinery Corporation Limited, Durgapur

7867. SHRI SAMAR MKUIHJEE : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether a large quantity of orders received from other Government agencies are being off-loaded to a Private firm by the Mining and Allied Machinery Corporation Ltd., Durgapur ,

(b) whether it is being done when the capacity of the plant is being utilised only by about 20 per cent; and

(c) the percentage of off-loading out of the total planned target in the last year and the anticipated target of off-loading in terms of percentage this year?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN): (a) No, Sir.

(b) Does not arise.

(c) In 1970-71, eighteen percent of total planned target was off-loaded of which four percent were off-loaded to Ancillary Industries. In 1971-72 twenty percent of the production target has been planned for off-loading of which eight percent is to be off-loaded to ancillary industries depending on response.

Non-Payment of Salaries to Workcharged Staff in Dandakaranya Project

7668. SHRI SAMAR MUKHERJEE : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the work-charged staff in Paralkote, Umerkote Ambaguda Kondagaon Zones of Dandakaranya Project working under Superintending Engineer (Construction), Dandakaranya Project Jagdalpur Dharmapura, have not been paid their salaries for the last many months ;

(b) if so, the particulars thereof ; and

(c) the steps taken by Government to pay the salary dues to the work-charged staff ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

Relief provided to Victims of Rourkela Steel Plant

7869. SHRI ARJUN SETHI : Will the Minister of STEEL AND MINES be pleased to state the special relief Government have provided to the victims of the recent mishap in Rourkela Steel Plant ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : In accordance with normal practice, action is being taken to pay compensation according to the provisions of the Workmen's Compensation Act to the dependants of the worker who lost his life as well as to those workers injured on account of the mishap who are eligible for compensation. In addition, a son of the worker who died is being offered employment by the management.

Production of Manganese Ore

7870. SHRI ARJUN SETHI : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the manganese ore production in the country is sufficient to meet its demands in the foreign market ;

(b) if not, the reasons therefor ; and

(c) whether Government contemplate to nationalise the Private Sector Units in order to increase the production of manganese ore ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) and (b). The production of manganese ore in the country is sufficient to meet the current demand in the foreign markets.

(c) Docs not arise.

मिलाई इस्पात संयंत्र में श्रमिक और कर्मचारी

7871. श्री हुकम चन्द कछबाय : क्या इस्पात और खान मन्त्री यह बनाने की कृपा करेंगे कि :

(क) इस समय मिलाई इस्पात संयंत्र में कितने श्रमिक और अन्य कर्मचारी काम कर रहे हैं ; और

(ख) ऐसे कितने कर्मचारी हैं जो वहाँ पांच वर्ष से अधिक समय से काम कर रहे हैं परन्तु अब भी अस्थायी हैं ?

इस्पात और खान मंत्रालय में राज्य मन्त्री (श्री शाहनवाज खान) : (क) और (ख). जानकारी प्राप्त की जा रही है और सभा पटल पर रख दी जाएगी।

मिलाई इस्पात कारखाने के श्रमिकों से सफाई शुल्क वसूल किया जाना

7872. श्री हुकम चन्द कछवाय : क्या इस्पात और खान मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या भिनाई इस्पात कारखाने में काम करने वाले श्रमिकों से सफाई शुल्क के रूप में एक रुपया प्रति क्वार्टर वसूल किया जा रहा है ;

(ख) उनसे यह राशि कब से वसूल की जा रही है और इस राशि को किम शीर्ष में जमा दिखाया जा रहा है ; और

(ग) उससे श्रमिकों को क्या लाभ हुआ है और इस शीर्ष के अन्तर्गत अब तक कितनी राशि वसूल की गई है ?

इस्पात और खान मंत्रालय में राज्य मन्त्री (श्री शाहनवाज खान) : (क) मांटे तो पर भिनाई इस्पात कारखाने के कर्मचारियों का एक शौचालय वाले क्वार्टर दिये गये हैं और क्वार्टरों से एक रुपये प्रति शौचालय की दर से सफाई शुल्क वसूल किया जाता है। जहां दो मकानों के लिए एक ही शौचालय है, वहां एक मकान के लिए दर 50 पैसे है। जिन कर्मचारियों को साझी शौचालय वाले नान स्टैंडर्ड क्वार्टर दिये गये हैं उनमें कोई सफाई शुल्क नहीं लिया जा रहा है।

(ख) ये शुल्क जनवरी, 1961 में लगाये गये हैं और हिसाब-किताब में उन्हें बस्ती की आय में दिखाया जाता है।

(ग) इस प्रबन्ध के परिणाम स्वरूप कर्मचारियों की अपने शौचालय की सफाई के लिए

अलग से कोई जमादार नहीं रखना पड़ता है। भिनाई इस्पात कारखाने के सार्वजनिक स्वास्थ्य विभाग द्वारा जमादार भर्ती किये गये हैं। जनवरी, 1961 में लेकर 31 मार्च 1971 तक इस खाते में लगभग 22 लाख रुपया जमा हुआ है।

टेयको कपड़ा उद्योग, बड़ौदा, की ओर कर्मचारी भविष्य निधि की देय राशि

7873. श्री हुकम चन्द कछवाय : क्या श्रम और पुनर्वास मन्त्री यह बताने की कृपा करेंगे कि :

(क) इस समय बड़ौदा स्थित टेयको कपड़ा उद्योग में कितने श्रमिक और कर्मचारी कार्य कर रहे हैं ;

(ख) उक्त उद्योग ने गत दो वर्षों में कर्मचारी भविष्य निधि की कितनी राशि जमा कराई है और इस अवधि की कर्मचारी भविष्य निधि की कितनी राशि अभी जमा करनी शेष है ; और

(ग) तीन वर्षों में अधिक से अधिक काल वाले अस्थायी कर्मचारियों को स्थायी धायित करने तथा भविष्य निधि में सबधित दय राशि जमा करवाने के लिए सरकार का क्या कार्यवाही करने का विचार है ?

श्रम और पुनर्वास मन्त्री (श्री आर० के ल्हाडिलकर) : कर्मचारी भविष्य निधि के प्रशासन की जिम्मेवारी कर्मचारी भविष्य निधि और पारिवारिक पेंशन निधि अधिनियम, 1952 के अधीन बनाये गये न्यायियों के केन्द्रीय मण्डल की है और केन्द्रीय सरकार से इमका सोधा सम्बन्ध नहीं है। भविष्य निधि के प्राधिकारियों ने सूचित किया है कि टायको टेक्सटाइल इंडस्ट्रीज बड़ौदा के नाम से कोई प्रतिष्ठान कर्मचारी भविष्य निधि और पारिवारिक पेंशन अधिनियम, 1952 के अधीन नहीं आता। फिर भी अधिनियम के अधीन लिया गया एक

अन्य प्रतिष्ठान टेक्सटाइल अप्लायन्सेस एण्ड इन्स्ट्रूमेंट कम्पनी प्रायवेट लिमिटेड बड़ौदा के नाम से है, जो अपने ट्रेडमार्क के रूप में टाइको लिखता है। इस प्रतिष्ठान से संबंधित जानकारी नीचे लिखे अनुसार है :—

(क) 125

(ख) 30. 6. 1971 को समाप्त होने वाले दो वर्षों के लिए रु० 24925/- जमा कराये गये थे। संस्था द्वारा भेजे गये रिटर्न के अनुसार पूरी रकम जमा करा दी गई है। फिर भी इस प्रतिष्ठान को उन 30 कर्मचारियों के लिए रु० 6, 812 जमा कराने है जिनका नाम कर्मचारी भविष्य निधि के सदस्य के रूप में नहीं लिखा गया है, यद्यपि वे डमके पात्र हैं।

(ग) प्रतिष्ठान से कर्मचारी भविष्य निधि की रकम जमा कराने के लिए कहा गया है। बकाया रकम को भू-राजस्व की तरह वसूल करने के लिए कार्यवाही आरम्भ कर दी गई है।

Production of Singhara in Manipur

7874. SHRI N. TOMBI SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government are aware that a small variety of Singhara is found in abundance in Loktak Lake in Manipur and the same is used as a supplement to the staple food normally and specially at the time of famines;

(b) if so, whether Government consider scientific measures for increasing the output of this food crop; and

(c) whether the other big fisheries in Manipur like Pumlun, Waithu and Kharungpat have ever been experimented for the production of this crop ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : (a) Yes.

(b) and (c). Waithou fishery is being converted into a commercial fish farm for increase of fish production. Pumlun and Kharungpat fisheries have been leased out. No programme of culture of *Trapa bispinosa* (Singhara) has been taken up. The Fisheries Department of Government of Manipur is, however, conducting experiments in Loktak Lake, Pumlun, Kharungpat and other places to check the growth of water hyacinth which inhibits the growth of this plant. The results of the experiments will indicate the scope for culture of *Trapa bispinosa*.

Trade Unions in Manipur

7875. SHRI N. TOMBI SINGH : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government of Manipur are going to cancel registration of some Trade Unions in Manipur ;

(b) if so, the circumstances under which it is being done ; and

(c) the number of Trade Unions registered under the existing Trade Unions Act and their names ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADLIKAR) : (a) to (c). The information is being collected and will be placed on the Table of the House after it is received.

Airlifting of Bangla Desh Refugees

7876. SHRI PRABHUDAS PATEL :
SHRI K. MALLANNA :
SHRI R. R. SINGH DEO :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether I. A. F. has taken over from the U. S. A. the airlifting of Bangla Desh refugees.

(b) if so, the reasons for the same ; and

(c) whether the U. S. S. R. Planes and some other countries planes are still operating ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) and (b). Consequent on the withdrawal of the United States Transport Planes with effect from 18.7.1971, which were commissioned for a stipulated period of one month only, the I. A. F. planes have now been entrusted with the work of transporting food-grains and relief supplies from Gauhati to Tripura and lifting refugees on their return journey.

(c) Only U. S. S. A. planes are operating from Calcutta to Mana.

Damage to U. S. A. Plane Carrying Bangla Desh Refugees

7877. SHRI PRABHUDAS PATEL :
SHRI K. MALLANNA :
SHRI R. R. SINGH DEO :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether one U. S. A. plane which was carrying Bangla Desh refugees was damaged by the Pakistani forces as reported in *Times of India* dated the 20th July, 1971; and

(b) if so, the particulars thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) No, Sir.

(b) Does not arise.

Studies Conducted by Indian Council of Agricultural Research Regarding Deficiency of Zinc in U. P. and Punjab

7878. SHRI PRABHUDAS PATEL :
SHRI K. MALLANNA :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether many valuable results have come out of researches conducted on crop schedules and rotations at 41 Model Agronomic Centres through-out the country ;

(b) if so, the details thereof ;

(c) whether studies under Co-ordinated Micronutrient Research Scheme launched by

the Indian Council of Agricultural Research have shown widespread deficiency of Zinc in a number of district in U. P., Punjab etc ; and

(d) if so, the main features thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE): Yes Sir.

(b) Labour intensive and highly remunerative multiple cropping rotations have been tested and perfected at various Model Agronomic Centres located in different parts of the country. Results of such relations were reported from 19 research centres. As far as grain crop, oil seeds and pulses are concerned more than one third of the centres produced in excess of 10 tonnes per hectare. The highest production was obtained in Kathulia Farm (M.P.) with a crop sequence of Maize-Wheat-Cheena which gave a total yield of 15.5 tonnes of grain per hectare. Other highly productive three-crop sequence were Maize-Lahi-Wheat-Cheena at Pantnagar (13.5 tonnes/ha). Even with a two crop sequence, it was possible to produce as much as 12 tonnes of grain/ha. at Maruteru (A. P.) with the successive rice crops, by proper selection of the varieties. At this centre two rice crops gave higher aggregate yields than three crops of rice grown per year which brings out clearly that with multiple cropping it is possible to obtain many times more production per unit land per year by making use of high yielding varieties, balanced use of fertilisers, pesticides and proper soil and water management practices.

(c) Yes Sir.

(d) Extensive deficiency of zinc has been observed in the districts of Ludhiana, Patiala and Jullundur of Punjab ; Nainital, Azamgarh, Balia, Deoria, Ghazipur, Kanpur and Basti districts of Uttar Pradesh, Kurnool, Karim Nagar, Hyderabad, Nizamabad and Nellore districts of Andhra Pradesh and Hissar, Rohtak, Ambala and Karnal Districts of Haryana. Large number of zinc deficiency cases have been reported from Bihar, Madhya Pradesh and Gujarat and other States also.

It has also been observed that the deficiency of zinc reduces the yield of crops particularly of some high yielding varieties and it gets

accelerated under conditions of imbalanced use of fertilizers and improper soil, water and crop management.

Grievances of Employees of F. C. I. West Bengal

7879. SHRI BIREN DUTTA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether any memorandum had been submitted to the Government by the employees of the Food Corporation of India, West Bengal with regard to their grievances ;

(b) if so, the main grievances of the employees ; and

(c) the steps taken by Government to redress their grievances ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : (a) Yes, Sir.

(b) The main grievances/demands mentioned in the Memorandum are as under :—

1. Stopping of Repatriation of State Government deputationists ;
2. Review of agreement of 26.11.66 signed by the F. C. I. and the State Government ;
3. Filling up of all the vacancies under Calcutta Regional Manager's office by the staff from the State Government Food & Supplies personnel ;
4. Allowing promotions in higher posts in F. C. I. to the State deputationists as in the case of Food personnel transferees ;
5. Re-introduction of proforma promotion ;
6. Re-introduction of reimbursement of total medical expenses ;
7. Stopping of whimsical and motivated transfers in F. C. I. ;
8. State Food Department deputationists to be treated as transferees ; and

9. Abolition of Storing Agency system in F. C. I. and introduction of system of State Food Depots.

(c) the representation of the West Bengal employees is being considered by the Food Corporation of India in consultation with the West Bengal Government.

Scheme for Industrial Peace through Balanced Wage Structure and Recognition of Unions

7880. SHRI BIREN DUTTA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have formulated a new scheme to maintain industrial peace through a balanced wage structure and by recognising the Union of the workers which holds the majority support ; and

(b) if so, the particulars thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) No such new scheme has been formulated.

(b) Does not arise.

Effectiveness of weed Killers and supply of Improved sowing Equipment of Advanced type to Farmers

7881. SHRI BIREN DUTTA : Will the Minister of AGRICULTURE be pleased to state :

(a) the steps taken by Government to improve the effectiveness of weed killers and equipments that may be required for efficient use of the same in West Bengal, Bihar, Assam and Kerala ; and

(b) the steps taken by Government to provide sowing equipments of advanced types to the farmers on reasonable and subsidised rates ?

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : (a) Although insecticides, fungicides and rodenticides have been widely adopted by the farmers for control of insect pests plant diseases and rodents ; but the use of

herbicides for control of weeds has so far not made much headway. In view of this, the Government of India, in consultation with State Governments have fixed a modest target of 2 million hectares in the final year of the Fourth Plan for controlling weeds. The year-wise target of 2 million hectares to be covered under weed control is as follows :—

| 1969-70 | 1970-71 | 1971-72 | 1972-73 | 1973-74 |
|---------|---------|---------|---------|---------|
| 0.5 | 0.8 | 1.2 | 1.6 | 2 |

Under the supervision of the Indian Council of Agricultural Research many weed control trials in different crops, including paddy are conducted every year in different locations to determine the efficacy of various weed killers. Many Agricultural Universities and the State Departments of Agriculture also work out the efficacy of the chemicals and give guidance in tackling the weed problem.

Apart from this, the Directorate of Plant Protection Quarantine and Storage is operating an All India Pilot Project for evaluation and demonstration of the use of herbicides in various crops. An outlay of Rs. 13.85 lakhs has been proposed for this project in the Fourth Plan to cover the whole country including West Bengal, Bihar, Assam and Kerala. With the implementation of this project, it would be possible to demonstrate to the farmers the efficiency and economics of weed control using herbicides and create in them an awareness of this important agricultural input. In the beginning the work is being concentrated on high yielding varieties of 5 crops, namely; paddy, wheat, bajra, maize and jowar. The statement showing the crops and States (with number of locations) for demonstration of the use of herbicides is laid on the Table of the House. *Placed in Library. See. No. LT LT—913/71]*

The major element of cost of the project is that of weed control chemicals, i. e., herbicides, which are to be supplied free of cost to the States. It is proposed to conduct demonstrations over an area of 2,000 hectares in 51 locations, rising to 4,000 hectares in the last year of the Plan.

For applying herbicides spraying is the most common method. Both low and high volume sprayers are employed for applying herbicides like that of other pesticides. There is no shortage of manually and power operated equip-

ment that may be required for weed control work. Every State is fully equipped with all types of above mentioned equipment required for this work and there is no shortage of weed control equipment in the country.

(b) No subsidy is allowed to farmers on purchase of sowing equipments. During the third Plan, a scheme for demonstration and popularisation of seed-cum-fertilized drills was taken up and subsidy on implements was also given. Subsidy on implements as a general policy has been discontinued during Fourth Plan.

Implementation of Recommendation of Central Land Reforms Committee

7882. SHRI GADADHAR SAHA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the recommendations made by the Central Land Reform Committee are being implemented by the States ; and

(b) if so, the main features thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) and (b). The Central Land Reforms Committee was appointed in September, 1970. It has so far held two meetings. As a result of deliberations of the Committee the following broad guide-lines have emerged to bring about a broad measure of uniformity in the State laws on ceiling on land holdings :

(1) Ceiling should be applicable for the family as a whole, the term 'family' being defined so as to include husband, wife and minor children ;

(2) where the number of members in the family exceeds five, additional land may be allowed for each member in excess of five in such a manner that the total area admissible to the family does not exceed twice the ceiling limit for a family :

(3) the ceiling for a family of five members may be fixed within the range of 10 to 18 acres of perennially irrigated land or irrigated land capable of growing two crops. As soil conditions, productivity of land, nature of crop grown etc., vary from State to State and even within the same State from region, to region, the Committee considered it desirable simply

to indicate a range within which the ceiling should be fixed instead of suggesting any rigid ceiling for the whole country.

(4) For various other categories of land conversion ratios should be fixed taking into account availability of water productivity, soil classification, crops grown etc. The absolute ceiling for a family of five, even in the case of dry lands should be put at 54 acres. This limit would be relaxable if there is special justification for doing so on account of the nature of soil, rainfall, chronic drought conditions etc.

(5) Exemptions in the existing State laws in favour of mechanised farms, well-managed farms etc. should be withdrawn.

(6) As regards exemptions in favour of plantations of tea, coffee, cardamom, rubber, etc. the Committee has advised that these should be carefully examined in consultation with the Ministers concerned and State Governments. Thereafter this and other types of exemptions should be discussed with the Chief Ministers in order to formulate a national policy.

The Government of India is anxious that the State Governments should take up the implementation of the recommendations expeditiously.

Fixation of a Living Wage Rate for Labours in Country-Side and Reduction of Working Hours

7883. SHRI GADADHAR SAHA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have any proposal to pass Legislation for fixation of a living justifiable wage rate for labourers in country side and reduction of working hours ; if so, the time by which Government propose to do to bring in such a legislation ; and

(b) if not, the reasons thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b). Apparently the questions refers to agricultural labour. Their wages have been fixed under the Minimum Wages Act, 1948, which contains provision for

periodical review and revision of wages, fixation of working hours etc. No further legislation by the Central Government is therefore considered necessary. It may also be mentioned that in some States/Union Territories like, Tamilnadu, Kerala and Pondicherry, special laws have been passed to ensure payment of fair wages etc. to agricultural labour.

मध्य प्रदेश में अन्वेषी नलकूप लगाने के लिये सर्वेक्षण

7884. श्री गंगा चरण दीक्षित : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश में अन्वेषी नलकूप लगाने के लिये कोई सर्वेक्षण किया गया है ;

(ख) यदि हां, तो क्या मध्य प्रदेश में नलकूप लगाने के लिये कोई प्रबन्ध किये हैं ;

(ग) मध्य प्रदेश में कितने अन्वेषी नलकूप लगाये गये है ;

(घ) एक अन्वेषी नलकूप पर औसत किननी लागत आती है ; और

(ङ) यदि सर्वेक्षण नहीं करवाया गया तो इसके क्या कारण हैं ?

कृषि मंत्रालय में राज्य मंत्री (श्री शेर सिंह) : (क) से (ग). 1954-55 में केन्द्रीय भूमिगत जल बोर्ड ने (भूतपूर्व समन्वेषी नलकूप संगठन) आरम्भ से 74 समन्वेषी कूप खोदे हैं जिनमें में 41 सफल रहे हैं। आगे कार्य चल रहा है।

उपरोक्त के अतिरिक्त, नर्बदा नदी घाटी के जलोढ़ भागों में जल संसाधनों का अध्ययन करने के लिये एक परियोजना शीघ्र ही आरम्भ की जायेगी।

(घ) नर्बदा घाटी में 1956-58 में लगाये सफल नलकूप की औसत लागत, पम्प और इंजिन और क्षतिपूर्ति व्यय और ऊपर लागत सहित 43,200.00 रुपये थी। पम्प और

ईंजिन की लागत के बिना, 1962-64 में सफल नलकूप की औसत लागत 25,000.00 रुपये थी। इसके बाद लगाये गये सफल नलकूप की औसत लागत का हिसाब, लेखों को अन्तिम रूप देने के पश्चात् लगाया जायेगा।

(ड) प्रश्न नहीं होता।

सिंचाई सुविधाओं की कमी के कारण मध्य प्रदेश के पूर्वी निमाड़ जिले के किसान की दयनीय बसा

7885. श्री गंगा चरण दीक्षित : क्या कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश के पूर्वी निमाड़ जिले, विशेषकर उन क्षेत्रों में जहाँ काफी सख्या में आदिवासी रहते हैं, के किसानों की वित्तीय दशा अब भी दयनीय है ,

(ख) क्या इसका कारण इन क्षेत्रों में सिंचाई सुविधाओं की भारी कमी है , और

(ग) यदि हा, तो क्या सरकार का विचार वहाँ कुएँ आदि खोद कर सिंचाई सुविधाएँ प्रदान करने का है ?

कृषि मंत्रालय में राज्य मंत्री (श्री शेर सिंह) : (क) से (ग). जानकारी एकत्र की जा रही है और प्राप्त होने पर सभा-पटल पर रख दी जायेगी।

मध्य प्रदेश में चावल की किस्मों का विकास तथा अनुसंधान केन्द्रों के स्थान

7886. श्री गंगाचरण दीक्षित . क्या कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या वर्ष 1967 के पश्चात् मध्य प्रदेश में चावल की नई किस्में विकसित हुई हैं और यदि हाँ, तो सम्बन्धित अनुसंधान केन्द्र कहाँ कहाँ पर स्थित है ; और

(ख) ऐसी नई किस्में कौन-कौन सी हैं जो

आगामी दो तीन वर्षों में कृषि क्रान्ति लाने में सहायक होंगी ?

कृषि मंत्रालय में राज्य मन्त्री (श्री अण्णासाहेब पी० सिन्हे) : (क) और (ख). जबलपुर में दो किस्में-जे आर-285 तथा जे आर-3-756-और रायपुर में तीन किस्में-आर 70-1, आर 70-2 तथा आर 78-1 विकसित की गई हैं और शीघ्र ही जारी कर दी जायेंगी।

गुड का निर्यात

7887 श्री गंगा चरण दीक्षित : क्या कृषि मन्त्री यह बताने की कृपा करेंगे कि .

(क) क्या विदेशों को गुड का निर्यात करने का कोई प्रस्ताव सरकार के विचाराधीन है ;

(ख) यदि हा, तो क्या मध्य प्रदेश से भी गुड का निर्यात किया जायेगा ; और

(ग) यदि हा, तो उसके परिणाम स्वरूप मध्य प्रदेश द्वारा कितनी विदेशी मुद्रा अर्जित की जायेगी ?

कृषि मंत्रालय में राज्य मंत्री (श्री शेर सिंह) : (क) जी नहीं।

(ख) और (ग) प्रश्न ही नहीं उठते।

बिहार के क्षेत्रीय भविष्य निधि आयुक्त के विरुद्ध भ्रष्टाचार की शिकायतें

7888. श्री रामावतार शास्त्री : क्या भ्रम और पुनर्वास मन्त्रा यह बताने की कृपा करेंगे कि .

(क) क्या कुछ समय सदस्यों ने 1969 में प्रधान मंत्री को पत्र लिखे थे जिनमें बिहार के तत्कालीन क्षेत्रीय भविष्य निधि आयुक्त के विरुद्ध भ्रष्टाचार के आरोप लगाये गये थे और यदि हा, तो तन्मन्बन्धा ब्यौरा क्या है ;

(ख) क्या उनके विरुद्ध जाच कर्वाई गई थी ; और

(ग) यदि हां, तो जांच किस व्यक्ति अथवा एजेंसी द्वारा की गई थी तथा उसके क्या परिणाम हुए ?

श्रम और पुनर्वास मंत्री (श्री आर० के० खान्नाकर) : (क) कर्मचारी भविष्य निधि की व्यवस्था का सम्बन्ध केन्द्रीय न्यायी बोर्ड से है, जो कर्मचारी भविष्य निधि और परिवार पेंशन निधि अधिनियम, 1952 के अधीन स्थापित किया गया है और इससे केन्द्रीय सरकार का सीधा सम्बन्ध नहीं है। भविष्य निधि प्राधिकारियों ने इस प्रकार सूचित किया है :—

(क) से (ग). माननीय सदस्य ने मार्च 1970 में प्रधान मंत्री को एक पत्र लिखा था जिसमें उन्होंने प्रादेशिक भविष्य निधि आयुक्त, बिहार के विद्युत् अफ़्टाचार से कुछ आरोप लगाए थे। कर्मचारी भविष्य निधि संगठन द्वारा की गई जांच से प्रादेशिक भविष्य निधि आयुक्त का कोई अनुचित अभिप्राय प्रकट नहीं हुआ।

दिल्ली में घरेलू नौकरों द्वारा प्रदर्शन

7889. श्री रामावतार शास्त्री : क्या श्रम और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या घरेलू नौकर संघ के अ.ह्दान पर दिल्ली में कार्य कर रहे घरेलू नौकरों ने गत 14 जुलाई को 'बोट क्लब' पर एक प्रदर्शन किया था ;

(ख) क्या संघ ने सरकार को एक ज्ञापन दिया है और यदि हां, तो तत्सम्बन्धी ब्योरा क्या है ; और

(ग) इस पर सरकार की क्या प्रतिक्रिया है ?

श्रम और पुनर्वास मंत्री (श्री आर० के० खान्नाकर) : (क) सरकार के पास कोई सूचना नहीं है।

(ख) अखिल भारतीय घरेलू नौकर संघ, नई दिल्ली. ने अपने पत्र, तारीख 1-5-71 में 125 ह० की न्यूनतम मजदूरी, क्वार्टरों, त्यौहारी छुट्टियों, छुट्टी, काम के निर्धारित घंटों, चिकित्सा सुविधाओं, सेवा-सुरक्षा, छुट्टी के मुआवजे, उपदान, बोनस, आदि की मांग की है।

(घ) घरेलू नौकरों को सांविधिक संरक्षण देने और उनकी दशाओं को सुधारने के तरीके ढूँढने के प्रश्नों पर राज्य सरकारों तथा केन्द्रीय सरकार द्वारा समय-समय पर विचार किया गया है। परन्तु, इस प्रयोजन के लिए कोई सांविधिक व्यवस्था करना सम्भव नहीं हो सका। इसका मुख्य कारण यह है कि इस प्रकार किसी भी कानून के लागू करने में कठिनाई है और इस प्रकार के कानून से घरेलू नौकरों की बड़े पैमाने पर छुट्टनी होने की सम्भावना है।

आसनसोल के निकट कोयला खान में आग

7890. श्री रामावतार शास्त्री : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आसनसोल के निकट स्थित कोयला खान में 17 जुलाई, 1971 को आग लगी थी ; और

(ख) यदि हां, तो इसके परिणाम-स्वरूप हुई क्षति का ब्योरा क्या है ?

इस्पात और खान मंत्रालय में राज्य-मंत्री (श्री शाहनवाज खां) : (क) और (ख). 16 जुलाई, 1971 को आसनसोल के समीप नार्थ अडजोय कोयला खान में आग घ्यान में आई थी। तुरन्त ही सुरक्षात्मक कार्य किए जाने के फलस्वरूप आग को समावेष्टित और नियंत्रणाधीन कर लिया गया है। इस समय पार्श्वस्थ कोयला खानों को किसी भी प्रकार का भय नहीं है। उन में नौकरी करने वाले समस्त लोगों को आनुकूलिक नौकरियां दे दी गई हैं। इस समय जले हुए कोयले की मात्रा का वास्तविक-अनुमान देना कठिन है।

Intake of Milk and Imported Milk Powder in D. M. S.

7891. SHRI INDER J. MALHOTRA : Will the Minister of AGRICULTURE be pleased to state :

(a) the yearly intake of milk by the Delhi Milk Scheme during the last three years ,

(b) the annual intake of imported milk powder and butter oil during the last three years with cost ; and

(c) whether the Delhi Milk Scheme makes increasingly use of powder for standardising milk since imported powder is cheaper and uses cream fat obtained from fresh milk in the making of ghee and butter ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) The yearly intake of milk by the Delhi Milk Scheme during the last three years is as under :—

| Year | Intake |
|---------|---------------------|
| 1968-69 | 6,13,06,839 litres |
| 1969-70 | 7,20,17,373 litres. |
| 1970-71 | 6,28,28,497 litres. |

(b) :

| Period | Skim milk powder | | Butter oil | |
|---------|--------------------------------|--------------------------|-------------------------|------------------------|
| | Quantity (Metric tonnes) | Cost (Rs in lakhs) | Quantity (M. tonnes) | Cost (Rs. in lakhs) |
| 1968-69 | 2929.621 | 81.96 | Not used | -- |
| 1969-70 | 2963.872 | 55.97 | do. | -- |
| 1970-71 | 3804.161 | 142.84 | 387.321 | 37.61 |

(c) D.M.S. uses imported skim milk powder for standardising milk only when collection of fresh milk falls below the requirements. Ghee and butter are made normally from surplus milk.

Quality of D. M. S. Milk and its Comparison with Anrrey Milk

7892. SHRI INDER J. MALHOTRA : Will the Minister of AGRICULTURE be pleased to state :

(a) the production of ghee, butter and ice-cream during the last three years ;

(b) the analysis of Delhi Milk Scheme as compared with milk supplied by Anrrey at Bombay ; and

(c) whether Government and the D. M. S. have received complaints regarding poor quality of milk, and if so, the steps being taken to improve the quality and check diversion of milk-fat into ghee and butter ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) The production of butter, ghee and ice-cream in Delhi Milk

Scheme during last three years is as under :

| Year | Butter | | Ghee (in tonnes) | Ice Cream (In litres) |
|---------|--------------------------------|-----------------|---------------------|--------------------------|
| | Table Butter (In tonnes) | White Butter | | |
| 1968-69 | 137.876 | 608.671 | 367.188 | 15,175 |
| 1969-70 | 162.994 | 907.498 | 615.900 | 10,620 |
| 1970-71 | 116.183 | 672.389 | 306.697 | 4,800 |

(b) A comparative analysis of milk supplied by Delhi Milk Scheme and Bombay Milk Scheme is given below :—

| Grade of Milk | D. M. S. | | Bombay Milk Scheme | |
|----------------------|----------|-------------------|--------------------|-------------------|
| | Fat | S. N. F. | Fat | S. N. F. |
| 1. Whole Milk | — | — | 7.0% | 9.0% |
| 2. Standardised Milk | 5.0% | 8.64% | 5.0% | 8.5% |
| 3. Toned Milk | 3.1% | 8.64% | 3.0% | 8.5% |
| 4. Double Toned Milk | 1.6% | 9.10% | 1.5% | 11.5% |
| 5. Cow Milk | 3.5% | 8.5% and above | 4.5% | 8.5% and above |

(c) Complaints have been received alleging curdling, presence of foreign matter in the milk and poor quality of milk. Delhi Milk Scheme has taken action to regulate the temperature conditions of milk while in storage to avoid curdling. A sanitary squad has been constituted in D. M. S. for improving sanitary conditions. The standards prescribed for different grades of milk are being rigidly enforced by Quality Control Laboratory of Delhi Milk Scheme.

Only the fat content of surplus milk is utilised for the manufacture of ghee and butter.

Reduction in Bed Strength of Central Hospitals of the Mica Mines Labour Welfare Fund

7893. SHRI JAGANNATH MISHRA : Will the Minister of LABOUR AND REHA-

BILITATION be pleased to state :

(a) whether there is a proposal for reduction in the existing bed strength of the Central Hospital of the Mica Mines Labour Welfare fund ;

(b) the reason behind the adoption of this proposal ;

(c) whether there is great resentment among the employees with regard to this proposal ; and

(d) if so, Government's reaction thereto :

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b). There are two Central Hospitals under Mica Mines Labour Welfare Fund, one at Gangapur in Rajasthan and the

other at Karma in Bihar. There is no proposal for reduction in the bed strength of the Central Hospital at Gangapur. The Review sub-Committee appointed by the Mica Mines Labour Welfare Fund Advisory Committee for Bihar to suggest measures of economy has *Inter-alia* recommended that due to shortage of Doctors in the Specialists' grade, the bed strength of the Central Hospital at Karma which is now hundred may be reduced by half. The recommendations of the Review sub-Committee received in end of April 1971 by Mica Mines Welfare Commissioner are yet to be considered by the State Advisory Committee after which only the matter will come up before the Government.

(c) The Government has not received any representation in this matter.

(d) Does not arise.

Recognition of Trade Unions of Employees in Public Undertakings and Government Departments

7894. SHRI KRISHNA HALDER : Will the Minister of LABOUR AND REHABILITATION be pleased to state the present rules in force for the recognition of Trade Unions of employees in Government Departments and public sector undertaking ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): There are, at present, no rules for recognition of unions in Central Government Departments except in the Ministries of Railways and Defence; main features of the rules framed by these departments are summarised in the enclosed statements. Rules for recognition of associations and trade unions in other Government departments are, consequent upon a part of previous rules having been struck down by the Supreme Court, still being framed. Pending framing of these rules, however, informal recognition is being granted by Ministries/Departments to their employees provided they fulfil major features of previous (1949) rules.

Grant of recognition to trade unions in public sector undertakings worked as companies and corporations and departmental undertakings is, governed by the Criteria for recognition of unions appended to the voluntary Code of Discipline in all States/Union Terri-

tory Administrations where no specific State laws exist for the purpose.

STATEMENT-I

Rules for recognition framed by the Ministry of Railways

Broadly, the following are some of the more important conditions subject to which the General Managers may grant recognition to a union, if there is a need for such a union in any particular establishment :

- (i) it must consist of a distinct class of Government employees ;
- (ii) all Government employees of the same class must be eligible for membership ;
- (iii) it must be registered under the Indian Trade Unions Act ;
- (iv) its membership should not be less than 15% of the total number of non-gazetted staff employed on the Railway concerned ;
- (v) it should not be sectional. Unions composed either of one category or a limited category of workers should not be recognised ;
- (vi) it should not be in the opinion of the Railway Administration, likely to engage itself in subversive activities; and
- (vii) It must not be formed on the basis of any caste, tribe or religious denomination or of any group within or section of such caste, tribe or religious denomination.

STATEMENT-II

Broad rules for recognition of unions Framed by the Ministry of Defence

A trade union is eligible for recognition provided the following conditions are fulfilled :

- (1) Its membership must be confined to workmen employed in the same unit.
- (2) It must be representative of workmen employed in the unit. To establish the representative character of the Union, will be deemed sufficient if not less than

15% of the workmen/clerks and/or Supervisors whom the union purports to represent are its members.

- (3) Its rules must not provide for the exclusion from its membership of any class of workmen referred to above in clause (2).
- (4) A suitable provision regarding the procedure for declaring strike, as per the Model Strike Clause, is to be provided for in the Constitution of the Union.
- () The rules of the Union should also provide for the holding of a meeting of its executive committee at least once in six months.
- (6) It must be registered under the Indian Trade Union Act, 1926.
- (7) The Union shall not maintain a political fund, except with the general or special sanction of the Government of India and subject to such conditions as the Government may impose.

Strike call by Employees of West Bengal Fire Services

7895. SHRI KRISHNA HALDER : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the attention of Government has been drawn to the Partial Strike call given by the employees of West Bengal Fire Services in support of their demands ;

(b) if so, the main demands of the employees ;

(c) whether any steps have been taken by Government to meet their demands ; if so, the particulars thereof ; and

(d) if not, the reasons therefor ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) to (d). The information is being collected and will be laid on the Table of the House after it is received.

Reconstitution of Committee on review of Rehabilitation work in West Bengal

7896. SHRI B. K. DASCHOWDHURY : Will the Minister of LABOUR AND REHABILITATION be pleased to refer to reply given to Unstarred Question No. 1860 on the 10th June, 1971 and state :

(a) whether all recommendations contained in the remaining four reports submitted earlier by the Review Committee have since been accepted by the Government ; and

(b) the recommendations which have not been accepted and the reason therefor ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b). Recommendations of the Committee have, by and large, been accepted in respect of one more report of the Committee. The remaining three reports are still under consideration. The comments of the West Bengal Government and the concerned Ministries/Departments of the Government of India have been invited. The comments are awaited.

Production of Virginia Flu-Cured Tobacco

7897. SHRI B. K. DASCHOWDHURY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have made any study about the progress made by Central Government Scheme for more production of tobacco of virginia flu-cured variety, and if so, the result ;

(b) whether Government have considered to extend the operation of the scheme to West Bengal, particularly for Cooch-Bihar where virginia leaf tobacco is grown ; and

(c) the reasons for not extending the same facilities in the scheme to West Bengal so long, while the same scheme is applicable to Bihar and Orissa also ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) Yes Sir. The progress of the Centrally Sponsored Scheme on the development of Virginia Flu-cured tobacco is being reviewed by the Indian

Tobacco Development Council and the Government of India periodically. As a result of the implementation of this Scheme since 1966-67 cultivation of Virginia Flue-cured Tobacco has been developed on 37,545 acres of land in the States of Andhra Pradesh, Mysore, Gujarat and Tamil Nadu. Exploratory trials are also being conducted in the States of Maharashtra, Bihar and Orissa.

(b) No Sir.

(c) Results of the preliminary studies conducted for ascertaining the prospects of producing good quality of V. F. C. Tobacco at the Tobacco Research Station, Dinhatta during 1961-65 seasons as also in the cultivators' fields in Cooch-Bihar and Jalpaiguri Districts were not encouraging.

Commission on Agricultural Labour

7898. SHRI B. K. DASCHOWDHURY : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government propose to appoint a Commission to study the conditions of the agricultural labourers in the country and to suggest measures for their welfare and well-being ; and

(b) if not, the reasons therefor ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b). Government have already set up a National Commission on Agriculture, one of whose terms of reference is to investigate and report on the problems of small farmers and agricultural labour.

Implementation of settlement with Cantonment Board Employees

7899. SHRI A. N. VIDYALANKAR : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether his Ministry have received repeated complaints that the Defence Ministry is not implementing the settlement dated the 22nd November, 1966 between the Cantonment Boards and their employees ; and

(b) if so, the action taken or proposed to be taken in the matter ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) The Ministry of Defence, who are concerned, have intimated that they are not aware of any settlement dated November 22, 1966 between the Cantonment Boards and their employees.

(b) Does not arise.

Acceage of Khas and Benami Land distributed to Landless and small peasants in West Bengal

7900. SHRI DINESH JOARDER : Will the Minister of AGRICULTURE be pleased to state :

(a) the total acreage of khas and benami land distributed to the landless and small peasants in the Districts of Burdwan and 24-Parganas of West Bengal during 1969-70 and whether part of the same was again taken forcible possession by the Jotedars and Landlords in 1971 ; and

(b) the steps Government are contemplating to protect these poor peasants in retaining those land in their possession ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHIB P. SHINDE) : (a) and (b). Information is being collected and will be laid on the Table of the Sabha when received.

Banana Production

7901. SHRI RAJDEO SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have given top priority to the production of banana in the programme of food development process ;

(b) whether any State Government has approached the Central Government for the grant of interest-free loans for the development of horticulture , and

(c) if so, the percentage of Banana cultivation in the set up of Horticulture of that State ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHIB P. SHINDE) : (a) While

banana cultivation is a matter of priority, it would not be correct to say that Government has given it top priority.

- (b) No, Sir.
(c) Does not arise.

Allotment of Steel to Export Oriented Industries

7902. SHRI RAJDEO SINGH :
SHRI K. MALLANNA :
SHRI M. M. HASHIM :

Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Government propose to encourage export Oriented industries which show higher returns added values from their exports allotting them a special quota of steel and other raw materials ; and

(b) if so, the minimum time lag between the indenting of steel and the actual supply that will be trimmed to still less time ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN) : (a) Quotas are no longer allotted. Requests for allocation of priority in despatch of orders booked on the Steel Plants, duly sponsored and recommended by the Engineering Export Promotion Council, are given due consideration by the Steel Priority Committee in the context of the overall availability.

(b) The time lag between indenting and supply from the Main Steel Plants for high priority consumers is about six to nine months.

Educated Unemployed and under-Employed in Kerala

7903. SHRI M. K. KRISHNAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the estimated number of educated unemployed and under-employed in Kerala separately ; and

(b) whether Government have any plan to give relief to the unemployed in Kerala ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Precise estimates are not known. According to the available information, the number of educated workseekers on the live register of employment exchanges in Kerala was about 1.79 lakhs at the end of 1970.

(b) In this connection reference is invited to the statement laid on the Table of the House in reply to Starred Question No. 970 answered on 7.7.1971, which contained details of such schemes in the country (including Kerala).

Visit of Central Team to States to Assess Loss of Crops due to Floods

7904. SHRI M. K. KRISHNAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether any team has visited the States and assessed the loss of crops due to floods in each States ; and

(b) if so, the estimated loss of crops in each State ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : (a) Central Study Teams for assessing Central assistance for relief and rehabilitation (including relief against crops lost/damaged necessary in the wake of a natural calamity, are organised by the Planning Commission on receipt of requests from State Governments. Such Study Teams have been/are being constituted for visiting the States of Kerala, Uttar Pradesh, and Bihar to assess the latest flood situation and relief measures. These Teams which include officers from Agriculture Ministry also will visit the three States very shortly after the dates of visits have been agreed to by the State Governments.

(b) Does not arise for the present.

Disputes before Labour Officers

7905. SHRI M. K. KRISHNAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the total number of disputes pending

before the Labour Officers all over the country till the 31st May, 1971, State-wise ; and

(b) the steps taken by Government to dispose of these disputes ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) A statement showing the position, region/State-wise regarding disputes pending in the Central sphere is enclosed.

(b) The Conciliation Officers of the Central Industrial Relations Machinery have instructions to dispose of disputes quickly, normally within a period of one month. Further instructions have also been issued for the expeditious disposal of these cases.

Statement

| Region/State | No. of disputes pending |
|---|-------------------------|
| (i) Ajmer (States of Rajasthan and Gujarat) .. | 40 |
| (ii) Asansol (Coal Belt of West Bengal) .. | 87 |
| (iii) Bhubaneswar (Orissa State) .. | 8 |
| (iv) Bombay (State of Maharashtra and Goa) .. | 60 |
| (v) Calcutta (States of West Bengal excluding Asansol Coal Belt and Assam) .. | 66 |
| (vi) Dhanbad (State of Bihar) .. | 103 |
| (vii) Hyderabad (States of Andhra Pradesh and Mysore) .. | 24 |
| (viii) Jabalpur (State of Madhya Pradesh) .. | 172 |
| (ix) Kanpur (States of U. P., Punjab, Haryana, Himachal Pradesh and Delhi) .. | 60 |
| (x) Madras (States of Tamil Nadu and Kerala) .. | 49 |

Package Plan for Expansion of Pepper Cultivation

7906. **SHRI M. K. KRISHNAN :** Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government of Kerala had

sent a package plan for the expansion of pepper cultivation in the State for the approval of the Government of India ;

(b) if so, the main features thereof ;

(c) whether Government have approved this package plan ; and

(d) if not, the reasons for the delay ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) No Sir.

(b) to (d). Do not arise.

Financial Assistance given by National Cooperative Development Corporation for Construction of Rice Mills in Andhra Pradesh

7907. **SHRI K. SURYANARAYANA :** Will the Minister of AGRICULTURE be pleased to state :

(a) the amount of financial assistance given by the National Cooperative Development Corporation, New Delhi under his Ministry to the various Cooperative Societies in Andhra Pradesh for the construction of Modern Rice Mills through the Andhra Pradesh Cooperative Marketing Federation Ltd., during the last three years ;

(b) the names of the Societies and the amount advanced to each Society and whether the construction is completed or under construction ;

(c) whether any supervision or any precautions were taken by the N. C. D. C. before the particular Society took charge of the Mill from the Andhra Pradesh State Cooperative Marketing Federation Ltd. by whom the Mills were constructed for the primary Societies ; and

(d) if not, the action Government propose to take in this matter ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) The National Cooperative Development Corporation does not give any financial assistance direct to any cooperative society. All its assistance for cooperative development programmes is routed

through the concerned State Governments. During the last three years, the Corporation has not given any financial assistance to the Government of Andhra Pradesh for construction of modern rice mills through the Andhra Pradesh Cooperative Marketing Federation Ltd.

(b) to (d). Does not arise.

Complaints of Corruption Against Regional Provident Fund Commissioners.

7908. SHRI R. P. YADAV : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether several complaints were received by the Central Provident Fund Commissioner against various Regional Commissioners ;

(b) if so, whether enquiries were conducted about the charges alleged ; and

(c) the follow-up action taken ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) to (c). The administration of the Employees' Provident Fund is the concern of the Central Board of Trustees set up under the Employees' Provident Funds and Family Pension Fund Act, 1952 and is not the direct concern of the Government of India. The Government have no information regarding complaints against Regional Provident Fund Commissioners, received by the Central Provident Fund Commissioner.

Criticism Regarding Inadequate Expansion of Fishing Industry

7909. SHRIMATI BIBHA GHOSH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware of the criticism from various sources that enough is not being done in the country to expand fishing industry ; and

(b) if so, Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) The scope for fisheries development, the inadequate pro-

gress in various sectors of the industry and the need for acceleration of the pace of work in this sphere have been stressed by Members of Parliament, State Governments and the industry.

(b) Government is fully seized of the position both with regard to the potential for development of fisheries in the country and the problems requiring urgent attention. Carefully formulated programmes covering the entire spectrum of activities relating to the development of the fishing industry have been taken up, and these are being constantly reviewed with a view to taking suitable action wherever necessary. The following summarised statement indicates the position :—

Funds : A frequent complaint has been that the funds allocated for fisheries development are inadequate. The provision for fisheries in successive five-year Plans has, however, been progressively increased as follows :

| | |
|-------------|-------------------|
| First Plan | Rs. 5.13 crores. |
| Second plan | Rs. 12.26 crores. |
| Third Plan | Rs. 28.58 crores. |
| Fourth Plan | Rs. 83.57 crores. |

In addition, institutional finance is becoming increasingly available for fisheries projects. Some projects have already received substantial loans from the Agriculture Refinance Corporation, and several State Governments are formulating projects on similar lines. The question of amending the Reserve Bank of India Act and the Agriculture Refinance Corporation Act to facilitate the flow of institutional finance to fisheries on par with Agriculture has also been taken up.

Coastal Fishing : In the first three Plans, the accent was on mechanisation of coastal fishing. By the beginning of the Fourth Plan, 7,698 mechanised boats had been introduced. The Fourth Plan envisages introduction of 5,500 additional mechanised boats. Largely, as a result of this programme, it has been possible to raise the production of marine fish from 6.84 lakh tonnes in 1961 to 10.75 lakh tonnes in 1970. The value of the exports of marine products has also risen from Rs. 2.9 crores in 1961 to Rs. 35.54 crores in 1970. The problems connected with the mechanisation programme—evolution of improved designs of

boats and gear, improvement of the quality of engines, alternatives to wood for construction of hulls etc.—are receiving continuing attention by research institutions and technical Committees. A string of harbours is being provided around the coast to facilitate efficient operation of mechanised vessels and to serve as focal points for ancillary industries. The harbour facilities are being provided under a Centrally sponsored Scheme for which a provision of Rs. 6 crores has been made in the Fourth Plan.

Deep Sea Fishing : It has been urged in several quarters that more attention should be paid to Deep Sea Fishing, not only because of the rich potential of deep water resources, but also because coastal resources in some areas are already being exploited to the maximum extent consistent with the available resources in these areas. Particular concern has been expressed regarding the problem of acquiring suitable vessels and expertise for Deep Sea Fishing, and the absence of harbour facilities.

While the programme of mechanisation of the coastal fishing industry is being continued in the Fourth Plan, increased attention is being given to the development of deep sea fishing. A provision of Rs. 19.5 crores (including Rs. 6 crores for fishing harbours at minor ports) has been made in the Fourth Plan for provision of harbours which will facilitate efficient operation not only of the mechanised boats but also of larger deep sea fishing vessels. Large harbours have already been sanctioned at Bombay, Madras, Calcutta, Cochin, Tuticorin and Vizhinjam. Smaller harbours have been sanctioned at 8 sites. The requirements of vessels for deep sea fishing are being met by a suitable balancing of imports against indigenous construction. While import of a limited number of vessels by the industry has been permitted, the indigenous ship building industry has been encouraged to develop expertise in construction of deep sea fishing vessels. A scheme of subsidy for indigenously constructed deep sea steel fishing vessels has been introduced. Deep Sea Fishing has also been listed among the industries in which foreign collaboration is admissible, and the terms and conditions of foreign collaboration in deep sea fishing projects are being formulated. The Central Government is also expanding the organisations for survey of marine resources

and training of personnel of deep sea fishing vessels. The Central Deep Sea Fishing Organisation which carries out exploration of marine resources is being strengthened by the addition of 23 vessels. Eight new bases for exploratory surveys are being established. The Central Institute of Fisheries Operatives has its headquarters at Cochin and a Unit at Madras. Operatives of deep sea fishing vessels are trained at this Institute.

Inland Fisheries : In the Inland Sector also, several schemes for production of fish seed by collection and induced breeding, establishment of nurseries, and demonstration fish farms, development of reservoirs etc. have been taken up. Out of the total provisions of Rs. 83.31 crores for fisheries development in the Fourth Plan, an amount of Rs. 14.33 crores has been earmarked for inland fisheries. The inland fish production has risen from 2.77 lakh tonnes in 1961 to 6.71 lakh tonnes in 1970.

Research : The Central Marine Fisheries Research Institute, the Central Inland Fisheries Research Institute and the Central Institute of Fisheries Technology are conducting programmes of research on a variety of subjects having a bearing on fisheries development. The Marine Research Institute conducts research on the various species of fish, the distribution pattern of fish stocks and environmental factors. The Inland Fisheries Institute conducts research on the breeding of fish and improved techniques of culture. The Institute of Technology is working on improvements in fishing craft and gear and methods of fish handling and processing.

High Price of Indian Fertiliser

7910. SHRIMATI BIBHA GHOSH : Will the Minister of AGRICULTURE be pleased to state :

(a) Whether in spite of cheap labour, the prices of fertilisers in India are highest in the World;

(b) If so, the reasons thereof;

(c) Whether Government propose to bring down the price level of fertiliser to subsidise it; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) and (b). The prices of fertilisers in India are relatively higher than in other countries. The cost of domestic production is unfortunately high. The fertiliser industry is highly capital-intensive. Due to various factors like the high cost of imported machinery, raw materials and in some cases, the purchase of the latest process know-how, the cost of production of the fertilisers and hence their prices to the consumers, are high. It has been the constant endeavour of the Government to effect reduction in costs (a) by maximum utilisation of installed capacities, (b) by establishing production in large-sized units dictated by economics of scale and (c) by adoption of the latest production techniques in order to ensure highest levels of production efficiency, and to bring down the costs.

(c) It has always been the endeavour of the Government to fix the Pool prices of imported fertilisers as low as possible. It is hoped that with the adoption of the latest production techniques, by ensuring highest levels of production efficiency and with the expansion of the existing units, the cost of production and hence the price of fertilisers would come down.

The Government do not propose to give any Subsidy on the prices of fertilisers. Fertilisers are, however, sold to the consumers at uniform railhead prices throughout the country.

(d) The National Development Council has laid down that the agricultural inputs including fertilisers should not be subsidised and that the farmer should be encouraged through an incentive price for the produce.

Implementation of Recommendations of Second Central Wage Board on Cotton Textile Industry in Mysore State

7911. SHRI DASARATHA DEB: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether the Second Central Wage Board recommendations on Cotton Textile Industry have not been implemented by a number of cotton textile mills in Mysore State;

(b) if so, the reasons thereof;

(c) the names of the mills where the Wage Board recommendations have not been implemented; and

(d) the steps taken by Government to implement the same?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) to (d). According to information received from the Government of Mysore, six mills (names are given in the enclosed statement) had not implemented the recommendations. The recommendations are not enforceable statutorily. Efforts, however, continue to be made to secure implementation through persuasion and advice.

Statement

| S. No. | Names of the Mills which have not implemented the recommendations. |
|--------|--|
| 1 | 2 |
| 1 | Sri. Chandrodaya Mills, Davangere. |
| 2. | Bellary Spg. & Wvg., Co. Ltd., Bellary. |
| 3 | Mahadeva Textile Mill, Hubli. |
| 4. | Nandi Hasbi Textile Mills (P) Ltd., Nargund. |
| 5. | Doddaballapur Spinning Mills, Doddaballapur. |
| 6 | Minerva Mills Ltd., Bangalore. |

सूदान आन्दोलन के अन्तर्गत प्राप्त और भूमिहीन व्यक्तियों को वितरित भूमि

7912. श्री भूलचन्द्र डागा: क्या कृषि मंत्रो यह बताने की कृपा करेंगे कि:

(क) क्या विदेश में भूदान आन्दोलन के अन्तर्गत अब तक कितने एकर भूमि प्राप्त हुई है और कितने एकर भूमि का भूमिहीन लोगों में इस बीच वितरण कर दिया गया है,

(ख) यदि हाँ, तो क्या प्रत्येक राज्य में प्राप्त तथा उपमे वितरित भूमि सम्बन्धा ब्योरे के विवरण की एक प्रति सभा पटल पर रखा जायेगा; और

(ग) क्या प्राप्ति की गई भूमि अधिकांशतः उपयोगी तथा उपजाऊ नहीं है ?

कृषि मंत्रालय में राज्य मंत्री (श्री अण्णासाहेब पी० शिन्दे) : (क) सर्वेक्षण संवत् में प्राप्त आंकड़ों के अनुसार 1,691,019 हेक्टर भूमि का दान किया गया है। इसमें से 476048 हेक्टर भूमि, भूमिहीन व्यक्तियों में बांटी जा चुकी बनाई जाती है।

(ख) भूदान एक भूमि दान और भूमि विवरण के लिये सर्वोच्च विचारधारा पर आधारित और विनोद भाव के नेतृत्व में एक गैर सरकारी स्वैच्छिक आन्दोलन है। उपलब्ध जानकारी के अनुसार, राज्य जहाँ भूमि दान हुआ है, नोंच दिये गये हैं :—

| राज्य | (हेक्टर हजारों में) |
|---------------|---------------------|
| बिहार | 857.2 |
| उत्तर प्रदेश | 176.9 |
| राजस्थान | 170.8 |
| मध्य प्रदेश | 162.0 |
| आन्ध्र प्रदेश | 96.8 |
| उड़ीसा | 68.0 |
| महाराष्ट्र | 54.5 |
| गुजरात | 41.2 |
| तमिलनाडु | 32.0 |

(ग) यह बताया गया है कि 750,096 हेक्टर भूमि काश्त योग्य नहीं है।

Export of Rice from Andhra Pradesh to other States

7913. SHRI K. * RAMAKRISHNA REDDY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether rice not meant for export has been exported from Nalgonda District of

Andhra Pradesh to other States which are not in Southern zone;

(b) if so, what steps Government have taken to stop this export; and

(c) whether the Millers and dealers who were exporting have fulfilled their levy quota even if on incentive basis before permitting to export ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) to (c). A report has been called from the Government of Andhra Pradesh and is still awaited. It will be laid on the Table of the Sabha on receipt.

राष्ट्रीय कोयला विकास निगम द्वारा चलाये जाने वाले खान यंत्रीकरण प्रशिक्षण संस्थान

7914. श्री भूलचन्द डागा : क्या इस्पात और खान मंत्री यह बनाने की कृपा करेंगे कि :

(क) राष्ट्रीय कोयला विकास निगम द्वारा चलाए जाने वाले खान यंत्रीकरण प्रशिक्षण संस्थानों के नाम क्या हैं ;

(ख) क्या राष्ट्रीय कोयला विकास निगम ने कर्मचारियों का व्यावसायिक प्रशिक्षण दिलाने का कुछ व्यवस्था का है ; और

(ग) यदि हा, तो गत वर्ष के दौरान इसमें लाभान्वित होने वाले कर्मचारियों की संख्या क्या थी ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री शाह नवाज खां) : (क) राष्ट्रीय कोयला विकास निगम लिमिटेड द्वारा श्रम, गंजगार और पुर्नवास मंत्रालय के निमित्त भुवकुण्ड (बिहार) और कुरासिया (मध्य प्रदेश) में दो खान यंत्रीकरण प्रशिक्षण संस्थान संचालित किए जा रहे हैं।

(ख) जी, हाँ।

(ग) जानकारी एकत्रित की जा रही है और सभा पटल पर रखी जायेगी।

**Bharat Heavy Plate and Vessels Ltd.,
Visakhapatnam**

7915. SHRI K. SURYANARAYANA : Will the Minister of STEEL AND MINES be pleased to state :

(a) the total number of employees working at present in the Bharat Heavy Plate and Vessels Ltd., Visakhapatnam; and

(b) the number of employees belonging to Andhra Pradesh and other various States working there ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) At present, 1447 employees, including 97 trainees, are working in Bharat Heavy Plate and Vessels Limited, Visakhapatnam.

(b) We do not have statistics of employees with reference to their place of birth or domicile in public sector undertakings. However, recruitment to posts carrying a salary of less than Rs. 500 per month is done through the local employment exchanges and in selection preference is given to persons displaced from the lands acquired for the project or scheduled castes and scheduled tribes. This procedure provides a pronounced weightage to the recruitment of local persons.

Seed Processing Plants in Mysore

7916. SHRI G. Y. KRISHNAN : Will the Minister of AGRICULTURE be pleased to State.

(a) the number of processing plants so far set up by the Seeds Corporation in the Mysore State; and

(b) the quantity of seeds processed by the plants after recent harvesting ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE : (SHRI ANNASAHIB P. SHINDE) : (a) So far, the National Seeds Corporation has set up three processing plants in the Mysore State.

(b) The total quantity of seeds processed by these plants in 1970-71 is 3815 quintals, and in the quarter ending June 30, 1971, 1586 quintals.

Seed Processing Plants set up in Bihar

7917. SHRI N. E. HORO : Will the Minister of AGRICULTURE be pleased to State :

(a) the total number of processing plants so far set up by the Seeds Corporation in Bihar; and

(b) the quantity of seeds processed by the plants after recent harvesting ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHIB P. SHINDE) : (a) So far, the National Seeds Corporation has set up two processing plants in Bihar.

(b) The total quantity of seeds processed by the plants in 1970-71 is 2548.34 quintals. In the quarter ending 30th June, 1971, 879 quintals of seeds were processed at these plants.

**Contracts of supply of Refractories to
Bokaro Steel Plant**

7918. SHRI N. E. HORO : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether some contracts were given to the companies for the supply of refractories to the Bokaro Steel Plant; and

(b) if so, the details regarding the names of the companies and their terms and conditions ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) Yes, Sir. Initially orders for the supply of refractories required for completion of the 1st Stage of the Bokaro Steel Plant were awarded to indigenous refractory manufacturers except for a small quantity of 4,130 tonnes of carbon blocks and paste. Where the supplies were not expected to be received according to the construction schedule or to specifications, alternative arrangements for importing these refractories had to be made. The present position is that out of the requirement of 212,086 tonnes of refractories 67,230 tonnes are being imported and the rest are to be supplied indigenously.

(b) The names of the indigenous suppliers and the total quantity ordered on them are indicated below : —

| S. No. | Name of the Company | Total quantity ordered (in tonnes) |
|--------|--|------------------------------------|
| 1. | Orissa Cement Ltd., | 79,578 |
| 2. | Kumardhubi Fireclay and Silica Works Ltd. | 16,430 |
| 3. | Reliance Firebricks and Potteries. | 2,356 |
| 4. | Nagrath Firebricks. | 855 |
| 5. | Bhupal Mining Works. | 6,511 |
| 6. | Jharia Firebricks and Pottery Works Ltd. | 6,994 |
| 7. | India Refractories | 22,608 |
| 8. | Belpahar Refractories Ltd. | 12,589 |
| 9. | Burn and Company Ltd. | 743 |
| 10. | Aloke Refractories | 1,712 |
| 11. | Maithon Mineral Industries. | 100 |
| 12. | Behar Potteries. | 621 |
| 13. | Orissa Industries Ltd. | 11,433 |
| 14. | Bharat Firebricks & Pottery Works. | 1,69 and 2,501 Nos. |
| 15. | Caledonian Jute Mills Co. | 4,889 Nos. |
| 16. | Harry Refractory and Ceramic Works. | 196 |
| 17. | Bengal Bihar Firebricks and Pottery Works (P) Ltd. | 6,750 |
| 18. | India Firebricks and Insulation Co. Ltd. | 46,100 |

(This excludes suppliers on whom the tonnage ordered is less than 100 tonnes).

The general conditions of contract apply to all the contracts for supply of refractories,

except to the extent that these are modified for special reasons. In accordance with these conditions, 90% payment is made against Inspection Note and proof of despatch, and the balance 10% within one month from the date of receipt and acceptance of materials at the project site. Liquidated damages for failure to supply provide a ceiling up to 10%, during which the delivery is in arrears. Relaxations have been made in individual cases on merits, which include waiver of security deposit, lowering the limit of liquidated damages and advance payments varying against suitable bank guarantees.

Free Entertainment of Government Officers at Hindustan Steel Limited Guest Houses

7919. SHRI S. S. MOHAPATRA : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Government officers on duty are entertained free at Hindustan Steel Limited Guest Houses ; and

(b) if so, the amount spent on them during the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) No, Sir. Ordinarily the facility of free board and lodging is provided by Hindustan Steel Ltd. in its Guest Houses at the Plant sites and at Ranchi to such of the Central & State Government officers as visit Steel Plants/Units in connection with the work of the Company and are treated as guests of the Company. According to the Central Government T. A. Rules, when provided with free board and lodging such officers can draw only 1/4th of the daily allowance otherwise admissible to them.

(b) The total amount spent by the Company on this account at all such guest during the three years, 1968-69 to 1970-71, came to about Rs. ₹,85,900/-.

Authority for Administrative Control on Bangla Desh Refugees

7920. SHRI S. S. MOHAPATRA : Will the Minister of LABOUR AND REHABILITATION be pleased to state whether the

refugees going to different States will be under the control of State Governments or under Government of India ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : The refugees who are being dispersed outside the border States will be accommodated in Central Camps under the administrative control of the Government of India.

Request from Tamil Nadu for Import of Stud Bulls

7921. **SHRI S. A. MURUGANANTHAM :** Will the Minister of AGRICULTURE be pleased state :

(b) whether the Tamil Nadu Government have requested the Centre to release the necessary foreign exchange for the import of 95 stud bulls from abroad ; and

(b) if so, action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) No specific request for release of foreign exchange for the import of 95 stud bulls has so far been received from Government of Tamil Nadu. In reply to enquiries made of all State Governments, the State Governments have intimated a requirement of 85 males of Jersey, Friesian, Brown Swiss and Red Dane breeds for the year 1971-72. This request will be considered by the Government of India on receipt of the request from other States.

(b) Question does not arise.

Taking over of Cattle farm at Alamadhi Madras

7922. **SHRI S. A. MURUGANANTHAM :** Will the Minister of AGRICULTURE be pleased to state :

(a) whether there is a proposal to take over the cattle farm at Alamadi near Madras and run a buffalo farm there as a central project ;

(b) if so, the main details thereof ;

(c) the estimated cost of the proposal ; and

(d) when it is likely to be taken over ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) Yes.

(b) and (c). The Government of India have sanctioned a Project for establishment of a Central Cattle Breeding Farm for Murrah Buffalo at Alamadhi (Tamil Nadu) at an estimated cost of Rs. 82.91 lakhs during the Fourth Plan Period i. e. from 1970-71 to 1973-74, on a site given by Tamil Nadu Government. The main objectives of this Farm are as under :

- (i) Progressive genetic improvement of the breed of Murrah Buffaloes by scientific selection and mating system ;
- (ii) Testing of bulls to make available proven sires for improvement of Murrah buffaloes at State Livestock Farms, etc.
- (iii) Production and distribution of superior Murrah buffaloes for breeding at Key Village blocks, ICD projects, A. I. Centres etc.
- (iv) Providing Murrah bulls and semen of superior bulls to State Cattle Development Schemes around.
- (v) Production and supply of seeds and planting of material high yielding varieties of fodder crops in areas around the farm.
- (vi) Demonstration of scientific breeding and farm management practices to both technical personnel and others in this region.

The Government of Tamil Nadu have agreed to hand over their 'Salvage of Dry Cows Farm, at Alamadhi to the Central Government for the purpose.

(d) The farm will be taken over as necessary formalities are completed. These are expected to be completed soon.

Royalty due to Selected Kajora Jambal Colliery in West Bengal

7923. **SHRI C. JANARDHANAN :**
DR. RANÉN SEN :

Will the Minister of STEEL AND MINES be pleased to state :

(a) the total amount of royalty due from

the selected Kajora Jambad Colliery (Selected Kajora Coal Co.) in West Bengal; and

(b) the steps by Government to realise the amount :

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) The total amount of royalty due, including interest, to the Government of West Bengal from the selected Kajora Jambad Colliery, as on 31.3.71, was about Rs. 9 lakhs.

(b) The State Government are taking steps for realisation of royalty under the Bengal Public Demands Recovery Act.

Target of Vegetable Oils Fixed for Third Plan

7924. SHRI RAJDEO SINGH : Will the Minister of AGRICULTURE be pleased to state whether overall output of vegetable oils has not come up near the targets fixed for the Third Plan ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : The target for the production of major oilseeds was fixed at 99.6 lakh tonnes for the Third Plan. This target has not been achieved. Therefore, the availability of oil has also not come up to the anticipated levels.

Alleged Distress Sale of Girls in Kamrup District of Assam

7925. SHRI BISWANARAYAN SHASTRI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether his attention has been drawn to a report published in a section of press that distress sale of girls took place at Baramchari and Kaklabari villages of District Kamrup, Assam; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) Yes, Sir.

(b) The Government of Assam has reported that the allegations made therein are baseless.

Unsold Stock of Butter and Ghee with D.M.S. Becoming Unfit for Human Consumption

7926. SHRI T. SOHAN LAL : Will the Minister of AGRICULTURE be pleased to state :

(a) whether 30 tons of white butter lying in stock since 1962 in Delhi Milk Scheme have gone bad and unfit for human consumption ;

(b) whether the Delhi Milk Scheme authorities are trying to sell it at a very low price ;

(c) whether 100 tins of ghee are also lying unsold in Delhi Milk Scheme since 1962 ; and

(d) if so, how much amount is involved and action Government have taken or propose to take against the negligent officers ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) No.

(b) Does not arise.

(c) No.

(d) Does not arise.

Activities of Geological Survey of India in Kerala Circle

7927. SHRI CHANDRIKA PRASAD : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the activities of the Geological Survey of India in Kerala Circle is at a low ebb at present ;

(b) if so, the reasons therefor ; and

(c) the steps Government propose to take to revitalise the set up of the Kerala Circle of the Geological Survey of India ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) to (c). The tempo of activities of the Geological Survey of India including the State of Kerala has been increasing generally and will increase further during the remaining period of the

Fourth Plan. During the present investigations in the State of Kerala, emphasis is being put on bauxite, iron ore, limestone, graphite, clay, etc. as the State Government is anxious to develop some of these deposits at the earliest.

Posting of Office Bearers of Central Government Fishing Seamen's Association

7928. SHRI CHANDRIKA PRASAD : Will the Minister of AGRICULTURE be pleased to state :

(a) whether some of the office-bearers of the Central Government Fishing Seamen's Association, particularly the General Secretary is not posted with the appropriate Department with reference to the number of fishing seamen members ; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) and (b). Three vessels of the Deep Sea Fishing Organisation were transferred in 1966 and 1967 to the Central Institute of Fisheries Operatives along with the Staff. Both the organisations are under the control of the Ministry of Agriculture. The General Secretary of the Central Government Fishing Seamen's Association was among the members of the Staff transferred to the Central Institute of Fisheries Operatives along with the vessel M. V. Tarpon, in 1967. No transfer of station was involved as the vessels were stationed at Cochin even prior to the transfer. The majority of fishing seamen are with the Deep Sea Fishing Organisation. The Units of this Organisation are spread over four centres—Bombay, Cochin, Vizakhapatnam and Tuticorin. Cochin is, however, the main centre for Central Government fishing vessels, as in addition to a unit of the Deep Sea Fishing Organisation the Indo-Norwegian Project as well as the main unit of the Central Institute of Fisheries Organisations are located here. No representation for re-transfer of the General Secretary of the Association to the Deep Sea Fishing Organisation has been received. On the contrary he has represented against re-transfer.

Activities of Central Government Fishing Seamen's Association

7929. SHRI CHANDRIKA PRASAD : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the activities of the Central Government Fishing Seamen's Association have affected the working of the Fishing Organisations of the Government ;

(b) whether the above Association was wrongly registered as a Trade Union ;

(c) if so, whether steps have been taken to cancel the registration and withdraw the recognition ; and

(d) whether it has come to the notice of the Government that some of the Office bearers of the Association are engaged in maligning responsible officials of the Fisheries Organisation of the Government of India affecting the morale of such organisations ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) The Central Government Fishing Seamen's Association has been making representations in connection with the conditions of service of the staff of Government vessels. In connection with their demands the Association launched an agitation in January and February this year. The agitation took the form of observance of "demand day" and boycott of salaries on 1. 2. 71. Discussions were held with the Association and the agitation was withdrawn. No untoward incidents were reported, and the Fishing Organisations have been functioning normally.

(b) and (c). Under Section 8 of the Trade Union Act, discretion in regard to recognition of Trade Unions is statutory vested in the Registrar of Trade Unions. An Association does not require the consent of Government either to apply for or obtain recognition under the Trade Union Act. There is no proposal under consideration either to move for cancellation of the registration or withdraw recognition from the Association. In the context of recent ruling to the effect that some of the Fisheries Organisations under the Government of India are not engaged in 'trade' or 'Industry', the

legal and constitutional aspects of the matter are being examined for such action as may be required.

(d) Complaints against the attitude or actions of Officials have been made by office bearers of the Association in pressing the demands of the Association or in connection with the functioning of the various Organisations. Such references are dealt with under established administrative procedures. The question of the morale of officials being affected does not, therefore, arise. The functioning of the Organisations does not reflect any lowering of morale.

Pay Scales of Administrative Officers in Fisheries Organisations

7930. SHRI CHANDRIKA PRASAD : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the scales of pay of Administrative Officers of the Fisheries Organisations of the Government of India are very low as compared to all other similar posts in all the establishments of the Government ;

(b) whether the scales of pay for corresponding posts in Indian Council of Agricultural Research have since been revised or new higher posts created and present incumbents accommodated ; and

(c) the steps Government have taken to revise the scales of pay of Administrative Officers of Fisheries Organisations ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) The scale of pay for the post of Administrative Officer in Fisheries organisations is Rs. 350-575. The scales of pay of posts with similar designations in other organisations generally range from Rs. 350-900 or Rs. 400-950.

(b) Two temporary posts of Administrative Officers in a higher scale of pay (*viz.* Rs. 350-900) were created under the ICAR, one in 1969 and another in 1970. The incumbents of the lower posts were accommodated against these posts in the higher scale. Three posts in the higher scale of pay of Rs. 400-950 have been created in 1971. Out of these three

posts one post has been filled up by selection through a duly constituted Selection Committee. There is no specific provision in the rules for appointment of the incumbents of lower posts in the newly created posts. The remaining posts will be filled up by selection through a duly constituted Selection Committee. The incumbents of the lower posts will also be considered if eligible.

(c) A proposal for the upgradation of the scale of pay of the post of Administrative Officer in one of the Fisheries Organisations was under consideration. The matter was, however, not processed to a conclusion in view of a general ban on revision of pay scales which was being extended from time to time. Review of the structure of emoluments and conditions of service of different classes of Central Government employees is already under the consideration of the Third Pay Commission constituted by the Government of India in April, 1970. The position in regard to the pay scale of the Administrative Officers in the Fisheries Organisations has been brought to the notice of the Third Pay Commission.

हरिजनों में खेती योग्य सामूहिक भूमि तथा परती भूमि के वितरण के बारे में राज्य सरकारों को केन्द्र सरकार का निदेश

7931. श्री राम भगत पासवान : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने हरिजनों में कृषि योग्य सामूहिक भूमि तथा परती भूमि के वितरण के सम्बन्ध में कोई निर्णय लिया है ;

(ख) यदि हा, तो क्या राज्य सरकारों को इस सम्बन्ध में कोई निदेश जारी किये गये हैं ;

(ग) हरिजनों में ऐसे भूमि के आवंटन का सुनिश्चित करने हेतु सरकार द्वारा क्या उपाय किये गये हैं ; और

(घ) उक्त अधिनियम का ब्यौरा क्या है जिसमें ऐसी भूमि के निर्धन हरिजनों से वितरण का उपबन्ध है ?

कृषि मंत्रालय में राज्य मंत्री (श्री अण्णा-साहेब पी० शिन्डे) : (क) कृषि योग्य भूमि तथा अन्य कृषि योग्य बेकार उपलब्ध भूमि का वितरण करना और उसमें अनुसूचित जाति तथा अनुसूचित जनजातियों के सदस्यों को वितरित करने के लिये प्राथमिकता देना राज्य सरकारों की अपनी नीति है।

(ख) भूमि राज्य का विषय होने के कारण, राज्य सरकारों को कोई निदेश जारी करने का प्रश्न ही नहीं होता। तथापि, प्रधान मंत्री एवं कृषि मंत्री ने राज्य सरकारों को सलाह दी है कि भूमिहीन व्यक्तियों को भूमि का शीघ्र वितरण किया जाये और अनुसूचित जाति तथा अनुसूचित जनजाति के सदस्यों को प्राथमिकता दी जाये।

(ग) राज्य सरकारें सब उपलब्ध भूमि के शीघ्र वितरण का प्रयत्न कर रही हैं। अब तक विभिन्न राज्यों द्वारा 57 लाख हेक्टर परती भूमि का वितरण किया गया है।

(घ) परती भूमि का वितरण, भूमि आवंटन नियम तथा कार्यकारी आदेशों के अन्तर्गत किया जाता है।

Full-Time Director for Central Fisheries Research Institute, Mandapam

7932. SHRI BHUVARAHAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Director, Fisheries Institute, Mandapam is stationed at Ernakulam far away from the Institute, resulting in inadequate attention being given to both the Ernakulam and Mandapam offices and causing delays in the day to day matters ;

(b) if so, the steps under contemplation of the Government to appoint a full time Director to the Mandapam Institute for its efficient functioning ;

(c) whether the present Director has the requisite qualifications to look after the Fisheries Institute at Mandapam with Zoology background ; and

(d) the steps Government are taking to develop this Institute ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) The Director of Central Marine Fisheries Research Institute is stationed at Ernakulam which is the headquarters of the Institute. There is a Deputy Director stationed at Mandapam who has been vested with sufficient powers in order to carry on the administration of that branch of the Institute smoothly. The present arrangement does not result in delays in the day-to-day matters.

(b) Does not arise.

(c) The present Director was selected in an open competition since he was found to be fully qualified.

(d) The Indian Council of Agricultural Research has taken action to strengthen the research activities of the Institute, particularly along the East coast, during the Fourth Five-Year Plan and the proposals made by the Institute in this direction have been approved.

Shifting of Central Marine Fisheries Research Institute from Mandapam in Tamil Nadu

7933. SHRI BALATHANDAYUTHAM : Will the Minister of AGRICULTURE be pleased to state :

(a) whether there is a proposal to shift the Central Marine Fisheries Research Institute from Mandapam in Tamil Nadu ; and

(b) if so, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) The headquarters of the Central Marine Fisheries Research Institute has already been transferred from Mandapam to Cochin without in any way affecting the research work already going on at Mandapam.

(b) The Central Marine Fisheries Research Institute had its headquarters at Mandapam Camp. The Estimates Committee (1967-68) of the Fourth Lok Sabha visited the Institute in September, 1967 and were of the view that

marine fisheries being essentially capture fisheries, all the basic research has to be carried out necessarily in the areas of occurrence of the fisheries. The research worker has to be where the fish and fisheries are distributed. The Marine Fisheries Research Institute should necessarily be located nearest to important centres of fishing with facilities for reception of sea-going research and exploratory vessels as a *sine-quo-non*. Taking these aspects into consideration, the Estimates Committee in their thirty sixth report recommended the shifting of the headquarters either to Cochin, Madras or Tuticorin. The Committee also felt that since this Institute held a pivotal position for research in marine fisheries, it should be located at a central place and had it been located centrally. It would have made greater impact on research and its output in physical terms would have been greater. On the recommendation of the Estimates Committee, the I. C. A. R. constituted an Expert Committee to examine the question in all its aspects. The Committee by a majority recommended the shifting of the headquarters of the Institute from Mandapam Camp to Cochin in order to facilitate the proper development of the Institute. This recommendation was accepted and implemented by the Council. However, only the Director and minimum administrative staff have been transferred from Mandapam to Cochin. Steps are also taken to ensure that the research work at Mandapam or on the eastern coast as such will not be neglected in any way. In fact, the programme of research has been considerably strengthened during the last one year.

आल इंडिया कर्मस्थल क्लब्स एसोसियेशन, अजमेर द्वारा बिया गया ज्ञापन

7934. श्री ओंकारलाल बोरबा : क्या भ्रम और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आल इंडिया कर्मस्थल क्लब्स एसोसियेशन, अजमेर ने अजमेर रेलवे स्टेशन पर पार्षल कार्यालय और बुकिंग कार्यालय में कर्मचारियों की अपर्याप्त संख्या के बारे में भ्रम आयुक्त, अजमेर को कोई ज्ञापन दिया था ;

(ख) क्या भ्रम आयुक्त, अजमेर ने दोनों

कार्यालयों में एक सप्ताह तक वहाँ के कार्य का अध्ययन किया था और उसके बारे में अपनी रिपोर्ट दी थी ;

(ग) यदि हाँ, तो उक्त एसोसियेशन द्वारा दिये गये ज्ञापन तथा भ्रम आयुक्त की रिपोर्ट का ब्यौरा क्या है और उन पर क्या कार्यवाही की गई है ;

(घ) भ्रम विभाग (केन्द्रीय), अजमेर के कार्यालय में रेलवे कर्मचारियों के विचाराधीन विवादों की संख्या किन्तनी है और ये विवाद किन तिथियों को भ्रम विभाग को सौंपे गये थे ; और

(ङ) क्या उपरोक्त भाग (ख) में उल्लिखित विवाद हल हो गया है ; यदि हाँ, तो कब, और यदि नहीं, तो उसके क्या कारण हैं ?

भ्रम और पुनर्वास मंत्री (श्री आर० के० खाडिलकर) : (क) से (ङ). सूचना एकत्र की जा रही है और प्राप्त होने पर सदन की मेज पर रख दी जायगी ।

Arrears of E. P. F. in Bihar Factories and Establishments

7935. SHRI R. P. YADAV : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the total arrears of Employees Provident Fund contributions in Bihar region as on the 31st March, 1971, establishment/factory-wise ; and

(b) whether Central Government have approached the State Government of Bihar for expeditious realization of the arrear amount and if so, when ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : The administration of the Employees' Provident Fund is the concern of the Central Board of Trustees set up under the Employees' Provident Funds and Family Pension Fund Act, 1952 and is not the direct concern of the

Central Government. The Provident Fund reported as under :—

(a) As on the 31st March, 1971 a sum of about Rs. 47.15 lakhs was due from the employers of defaulting unexempted establishments of Bihar Region on account of the employers' and employec's share of provident fund contributions as well as arrears of accumulations on cancellation of exemption. The amount in default in respect of each defaulting establishment is not readily available. However, a statement showing the provident fund amount in default in respect of major defaulting unexempted establishments of Bihar Region whose dues were more than Rs. one lakh as on 31-3-1971 is laid on the Table of the House. [Placed in Library. See No. LT-914/71]

(b) The question of expeditious disposal of prosecution cases against defaulting establishments has been taken up by the Central Provident Fund Commissioner with the Bihar Government towards the end of June, 1971.

Cases under E. P. F. in Bihar

7936. SHRI R. P. YADAV : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware that large number of criminal cases under the Employees Provident Funds Act in Bihar region had been filed against Mica Mines owners in one lump and at one time with the result that several cases are against the same accused ;

(b) if so, the name of the accused, the period of default and the date of filing of the cases ;

(c) whether the cases were not filed immediately after the default in payment of Provident Fund contributions but the Regional Commissioner filed cases after a lapse of 8 years ; and

(d) if so, the reasons therefor and the action taken in the matter ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. RHADILKAR) : The administration of the Employees' Provident Fund is the concern of the Central Board of Trustees set up under the Employees' Provident Funds and Family Pension Fund

Act, 1952 and is not the direct concern of the Central Government. The Provident Fund Authorities have intimated as under :—

(a) Yes. As the default in respect of each month constitutes an offence, a large number of cases may have been filed against the employer of the same un-exempted establishment.

(b) A statement showing the names of the accused, the period of default and the date of filing the cases in respect of Mica Mines in Bihar Region is laid on the Table of the House. [Placed in Library. See No. L.T.—915/71].

(c) and (d). Initially persuasive method were adopted and when they were exhausted prosecution cases were filed after obtaining sanction from the State Government.

Merger of E. P. F., C. M. P. F. and E. S. I. Schemes

7937. SHRI MD. JAMILURRAHMAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the merger of Employees' Provident Funds Organisation, Coal Mines Provident Funds and Employees' State Insurance Scheme is in the offing ;

(b) whether any Committee has been appointed to work out the details for comprehensive amendments in the existing Acts ; if so, its terms of reference and whether any report interim or otherwise has been submitted by it ; and

(c) the preventive steps being taken to maintain the inter-seniority of the staff and officers of the three organisations after such merger ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) to (c). In order to come to a decision on the recommendation of the National Commission on Labour to evolve an Integrated Scheme of Social Security, a Working Group was set up in December, 1969, which suggested integration of all Social Security Schemes as an ultimate objective. A Special Officer has been appointed to examine the legal, administrative and organisational matters connected with the integration of Social Security Schemes

in a comprehensive manner and to prepare a blue-print of integration. No report, interim or otherwise, has yet been received.

Complaints Against Regional Provident Fund Commissioners

7938. SHRI MD. JAMILURRAHMAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether several cases of complaints have been received by the Central Provident Fund Commissioner against various Regional Commissioners from general public and Members of Parliament ;

(b) if so, the nature and particulars of complaints against each individual Commissioner, received during the last three years ; and

(c) the steps being contemplated in the matter ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) to (c), The administration of the Employees' Provident Fund is the concern of the Central Board of Trustees set up under the Employees' Provident Funds and Family Pension Fund Act, 1952 and is not the direct concern of the Government of India. The Government have no information regarding complaints against Regional Provident Fund Commissioners received by the Central Provident Fund Commissioner.

Setting up of continuous Casting Plant in Andhra Pradesh

7939. SHRI K. KODANDA RAMI REDDY : Will the Minister of STEEL AND MINES be pleased to state :

(a) the main features, such as cost, production capacity and employment potential of the proposed Demonstration Project for the production of iron being set up by Andhra Pradesh Industrial Development Corporation in Khammam District of Andhra Pradesh with the financial and technical assistance from United Nations Development Project ;

(b) whether the Andhra Pradesh Industrial Development Corporation applied to the Centre for licence for "Continuous Casting Plant" ; and

(c) if so, the response of the Centre thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) The Andhra Pradesh Industrial Development Corporation propose to set up a demonstration plant for the manufacture of foundry pig iron with United Nations Development Programme assistance. The proposal envisage manufacture of foundry pig iron by using raw non-coking coal as the reductant/fuel. The proposed capacity of this Unit is 50 tonnes per day. The total project cost has been indicated to be Rs. 2.35 crores, involving assistance from United Nations Development Programme of about Rs. 1.12 crores. The total employment Potential of this project is not given in the feasibility report.

(b) and (c). The Andhra Pradesh Industrial Development Corporation have submitted an Industrial Licence application recently for the manufacture of 50,000 tonnes of mild steel/high carbon steel billets and 20,000 tonnes of mild steel/high carbon wire rods per annum. The application is being processed.

Representation from Employees of Central Warehousing Corporation (South Region) against victimisation

7940. SHRI VAYALAR RAVI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have received any representation for the Employees of the Central warehousing Corporation (South Region) against victimisation ; and

(b) if so, the action taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAIHEB P. SHINDE) : (a) and (b). Yes, Sir. In the memorandum submitted on behalf of the Employees' Union, it was alleged that the transfer of some of office bearers had resulted in victimisation. The matter was inquired into. It was found that transfers of office-bearers in question were done on administrative grounds and in public interest and did not amount to victimisation. However, Management of the Central Warehousing Corporation was requested to discuss and explain the position to the representatives of the Union

who held the discussion with the Management and the matter has been mutually settled for the time being.

Shortage of Steel in Kerala

7941. SHRI VAYALAR RAVI : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Government are aware that 90 steel furniture factories in Kerala have been closed down due to shortage of supply of the steel materials, particularly the CR Sheets ; and

(b) if so, the steps taken for the supply of of steel material to these factories ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) Due to general shortage of steel, industrial units including furniture factories may be facing difficulties to some extent in all parts of the country including Kerala. Government, however, have no readily available information regarding the closure of steel furniture factories in Kerala due to shortage of steel.

(b) All efforts are being made to raise production in our Steel Plants and to clear imports to the extent required.

बिहार में पुनर्बलन मिलें

7942. श्री सुखदेव प्रसाद वर्मा : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार में वर्ष 1965 तक कितनी पुनर्बलन मिले थी और इस समय कितनी है और उनके नाम क्या है और वे कहाँ कहाँ स्थित है ;

(ख) उनमें से प्रत्येक की वार्षिक उत्पादन क्षमता कितनी है तथा प्रत्येक की प्रति वर्ष कितना कच्चा माल सप्लाई किया जाता है ;

(ग) क्या प्रत्येक पुनर्बलन मिल को उसकी उत्पादन क्षमता के अनुसार कच्चा माल दिया जाता है ; और यदि नहीं, तो इसके क्या कारण है ; और

(घ) यह सुनिश्चित करने के लिये कि प्रत्येक उक्त मिल की उसकी उत्पादन क्षमता के अनुसार कच्चा माल सप्लाई किया जाय सरकार का विचार क्या कार्यवाही करने का है ;

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री शाहनवाज खान) : (क) से (ग). जानकारी प्राप्त की जा रही है और सभा पटल पर रख दी जाएगी ।

Service Conditions in M. P.'s Canteens at South and North Avenues, New Delhi

7943. SHRI P. ANTONY REDDY : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the service conditions that are existing in M. P.'s Canteens both at South and North Avenues ; and

(b) the number of workers employed in each of these canteens ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) The M.P.'s canteens at South Avenue and North Avenue are run by private caterers. There are no written rules at these canteens governing the service conditions of the employees. It has been reported to Government that the employees in the canteen at North Avenue are paid wages varying from 50 to Rs. 100 with free board and lodging, and that hours of work and leave entitlement etc. are according to the Delhi Shops and Establishments Act, 1954. At the canteen at South Avenue, the caterer claims to be employing only casual labour on daily rates of wages.

(b) The number of workers employed in the South Avenue and North Avenue canteens is 8 and 11 respectively.

Arrears of Employees Provident Fund with Mica Mines Companies

7944. SHRI JAGANNATH MISHRA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether some of the leading Mica mine companies like M/S. Christean Mica Industries,

Domchanch and M/s. C. H. (P) Ltd. P. O. Jhumritilaiya are habitual defaulters under the Employees' Provident Fund in Bihar region ;

(b) whether the above noted companies and others have not deposited even the workers' share of Provident Fund contributions which have been deducted from their salaries ; if so, the arrear amount involved ;

(c) whether criminal cases under Sec. 406 and 409 I. P. C. have ever been filed against them ; if so, when and the particulars thereof ;

(d) whether some of the cases filed under Sec. 406 and 409 I. P. C. in Bihar region for P. F. default have failed because of irregularities in the complaint petition itself and if so, the particulars of the cases having failed ; and

(e) the action being taken against those erring and irresponsible officers on whose account those cases failed ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) to (e). The administration of the Employees' Provident Fund is the concern of the Central Board of Trustees set up under the Employees' Provident Funds and Family Pension Fund Act, 1952 and is not the direct concern of the Central Government. The Provident Fund authorities have reported that the information is being collected. It will be laid on the Table of the Sabha in due course.

Azhikode (Ernakulam) Sea Mouth closed due to deposit of Silt

7945. SHRI VAYALAR RAVI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware that the Azhikode (Ernakulam) sea mouth has closed due to the deposit of silt and the entire fishing industry of the area has come to a stand still ; and

(b) if so, the steps taken to remove the silt ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASABH P. SHINDE) : (a) A sand bar has formed at the entrance of the Azhikode Sea Mouth. As a result fishing vessels have to take a circuitous route to the sea. This has

adversely affected fishing activity in the area, and there have been representations from the fishing industry in this connection.

(b) The Government of Kerala have been making efforts to obtain a dredger on loan from the Cochín Port Trust and other organisations. As there is a shortage of dredgers, and available dredgers which are suitable for this work are heavily committed on other important projects, it has not been possible to obtain a dredger so far. The Government of Kerala have since finalised arrangements to purchase a dredger at an estimated cost of about Rs. 1.5 crores. Pending manufacture of the dredger, efforts are being continued to obtain a dredger on loan.

मोहन प्रिटिंग प्रेस उज्जैन

7946. श्री कूल चन्द्र वर्मा : क्या श्रम तथा पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) मोहन प्रिटिंग प्रेस, उज्जैन तथा दैनिक "अवन्तिका" की ओर कर्मचारी भविष्य निधि के अशदानों की कितनी राशि बकाया है और उसे बसूल करने के लिये सरकार द्वारा क्या कार्यवाही की जा रही है ; और

(ख) क्या दैनिक "अवन्तिका" तथा उक्त प्रेस के प्रबन्धक अपने कर्मचारियों को स्थायी नहीं करते, जिससे कि कर्मचारी भविष्य निधि अशदान जमा न करवाने पड़ें और यदि हा, तो हम अनियमितता को दूर करने के लिये सरकार का क्या कार्यवाही करने का विचार है ?

श्रम और पुनर्वासि मंत्री (श्री आर० के० झाडिलकर) : कर्मचारी भविष्य निधि के प्रशासन की जिम्मेदारी कर्मचारी भविष्य निधि और परिवारिक पेन्शन निधि अधिनियम, 1952 के अधीन बनाये गये न्यासियों के केंद्रीय मंडल की है और केन्द्रीय सरकार से इसका सीधा सम्बन्ध नहीं है ।

(क) और (ख) . भविष्य निधि के प्राधिकारियों से सूचना दी है कि मोहन प्रिटिंग प्रेस

उज्जैन और दैनिक "अवन्तिका" पर इस समये कर्मचारी भविष्य निधि और पारिवारिक पेंशन निधि अर्धानियम 1952 लागू नहीं होता ।

Wage rate of Agricultural Labour in Gujarat

7947. SHRI JADEJA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the wage rate of a rural labourer in Gujarat ;

(b) the Central wage rate of a rural labourer ; and

(c) whether Government propose to bring the wage rate of Gujarat at par with that of the Centre ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) According to the available information, minimum wage rates ranging from Rs. 1.25 per day and Rs. 3.00 per day for different areas in the State, were notified by the Government of Gujarat in December, 1967 in respect of employment in Agriculture.

(b) The minimum wage rates notified by the Central Government in May, 1969 range between Rs. 2.50 per day and Rs. 3.40 per day, for different areas in Gujarat

(c) This may be one of the factors to be kept in view at the time of the next revision of minimum rates of wages.

Impact of Dislocation of Steel Supplies due to Collapse of Roof in Steel Melting Shop of Rourkela Steel Plant

7948. SHRI G. VENKATSWAMY : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Government are considering ways to reduce the impact of dislocation of Steel supplies following the collapse of the roof in the steel melting shop in Rourkela Steel Plant ; and

(b) if so, the steps taken to cover the gap ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) Yes, Sir. An assessment is being made of the likely shortfall in production of steel, which would arise as a result of the mishap at Rourkela.

(b) Imports will be made to the extent considered necessary in the light of the assessment, subject to the constraints of foreign exchange.

Removal of Truck Adda from Grave Yard near Malkaganj, Delhi

7949. SHRI ARJUN SETHI : Will the Minister of AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 10269 on the 19th May, 1970 regarding removal of truck Adda from the Grave Yard near Malkaganj, Delhi and state :

(a) whether different influential parties are trying to delay the matter when the case is pending since 1965 ; and

(b) whether the person concerned, who rented the place without authority, has been arrested ?

THE MINISTER OF AGRICULTURE (SHRI F. A. AHMED) : (a) Enquiries made from the Delhi Administration reveal that the Government have no information in this respect.

(b) No, Sir.

Opening of Shops in Indra Market Delhi after Normal working hours

7950. SHRI ARJUN SETHI : Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 9657 on the 14th May, 1970 regarding opening of shops in Indra Market, Delhi after normal working hours and state :

(a) the number of times these shops were checked by the Inspector and the particulars of the dates and the time of checking the shops ; and

(b) the particulars of the action taken on the shops which are open 24 hours causing great hardship and nuisance to the residents ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b). A statement is laid on the table of the House.

Statement

| Date of Inspection | No. of challans | No. of disposal of challans so far | Amount of Fine |
|--------------------|-----------------|------------------------------------|----------------|
| 1 | 2 | 3 | 4 |
| | | | Rs. |
| 21.5.70 | 3 | 1 | 30.00 |
| 23.6.70 | 3 | 3 | 100.00 |
| 7.7.70 | 1 | 1 | 35 00 |
| 26.7.70 | 1 | 1 | 40.00 |
| 29.7.70 | 1 | 1 | 30.00 |
| 9.8.70 | 1 | 1 | 40.00 |
| 13.8.70 | 3 | 1 | 40.00 |
| 15.8.70 | 1 | — | — |
| 26.8.70 | 1 | — | — |
| 29.7.70 | 1 | 1 | 25 00 |
| 15.9.70 | 6 | 5 | 145 00 |
| 24.9.70 | 2 | 2 | 30.00 |
| 19.12.70 | 3 | 1 | 40 00 |
| 26.1.71 | 1 | 1 | 45.00 |
| 12.6.71 | 5 | 4 | 120.00 |
| 18.7.71 | 2 | — | — |
| Total : 16 | 35 | 23 | 720.00 |

Note : Inspection carried out at 8.45 P. M. or afterwards on the above dates.

Losses Incurred by State-owned Tubewells in Punjab

7951. SHRI SAT PAL KAPUR : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have seen press news appearing in the *Times of India* dated the 25th July, 1971 to the effect that State-owned tubewells in Punjab have been incurring heavy losses because of defective planning, wrong selection of sites and corruption among the operational staff ;

(b) whether on an average the loss per tubewell increased from Rs. 604 in 1962-63 to Rs. 4905 in 1966-67 ;

(c) whether a survey in this regard has been conducted by any of the agency of the Central Government or the State Government ;

(d) if so, the findings thereof ; and

(e) the reaction of Central Government thereto and the action taken to improve the situation and the steps taken against the persons responsible for the losses ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) Yes, Sir.

(b) to (d). The information is being collected and will be placed on the Table of the Lok Sabha, when received.

(e) The reaction of the Central Government will be known after the required information has been received and examined.

Exploration of Diamond Deposits in Andhra Pradesh

7952. SHRI K. KODANDA RAMI REDDY : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the Geological Survey of India has completed the exploration of diamond deposits at Vajrakarur in Anantapur District of Andhra Pradesh, and

(b) if so, the results thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) and (b). The detailed geological and geophysical investigations carried out by the Geological Survey of India for diamond in Vajrakarur, Anantapur district during 1961-63 have proved the existence of two pipe rocks near Vajrakarur and two near Lattavaram villages. The bulk samples obtained from pipe rock No. 1 in Vajrakarur have yielded twentyone diamonds weighing 22.42 carats so far. One of these diamonds weighed 9.456 carats. The work is still in progress and expected to be completed by 1973.

Permission for Exploitation of Gold Deposits by Government of Andhra Pradesh

7953. SHRI K. KODANDA RAMI REDDY : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the Government of Andhra Pradesh has asked the Centre to permit them to exploit, on the pattern of Hattea Gold Mines of Mysore, the Gold deposits of Ramagiri in Anantapur District ; and

(b) if so, whether the permission has been given ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) The Government of Andhra Pradesh had in the beginning shown some interest in the exploitation of the Ramagiri Gold deposits by the Andhra Pradesh Mining Corpn. But after further consideration, they have intimated their inability to take up exploitation of these deposits.

(b) Does not arise.

Starting of a Spices Research Station at Calicut and Citrus Research Station in Wynad, Kerala

7954. SHRI UNNIKRISHNAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Indian Council of Agricultural Research is contemplating to start a spices Research Station in Calicut and a Citrus Research Station in Wynad, Kerala ; and

(b) if so, the main features of these schemes and the progress made so far ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASHEB P. SHINDE) : (a) Yes.

(b) The Indian Council of Agricultural Research has formulated project for the establishment of a Central Spices Research Institute during the Fourth Plan period at an estimated cost of about Rs. 50 lakhs. This Institute will have the following divisions to

take up intensive research on the important spices grown in the country :

Division of Genetics.

Division of Plant Pathology.

Division of Entomology.

Division of Soil, Agricultural Chemistry and Agronomy.

This Institute, when established, will become the main centre of research on the large varieties of spices. While basic research on these crops will be done mostly at this Institute the institute will also be having a programme of problem-oriented and problem-solving research. This will supplement the All-India Coordinated Project for Spices Improvement which is already in operation.

A project for the study of the "Citrus decline" disease have also been formulated at a cost of Rs. 39 lakhs to the Council during the Fourth Plan period. Under this project, it is proposed to take up studies to pinpoint the organisms or factors which cause this disease in the various citrus growing regions of the country. A wide collection of citrus germplasm will be collected, scions and stocks will be screened for resistance to the diseases that cause this malady and the resistant material will be multiplied for cultivation. Effective control schedules to improve the gardens affected with this disease will also be worked out region-wise. To take up the above work, it is proposed to establish a main centre at the Institute of Horticultural Research, Hessarghatta, Bangalore and five Regional Centres one each at Kodur (Andhra Pradesh), Wynad (Kerala), Nagpur (Maharashtra), Sriganganagar (Rajasthan) and Jorhat (Assam).

These projects will be implemented after the approval of Planning Commission and Ministry of Finance are obtained.

Discrimination in Allotment of Shops to Burma Repatriates in Delhi

7955. SHRI LALADHAR KOTOKI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether his Ministry had approached the Ministry of Works and Housing for release

and reserving a few shops in Delhi for the refugees from Burma who want to run small scale business;

(b) whether shops were constructed and allotted to the refugees who came from Pakistan;

(c) whether shops in the NDMC/Municipal Corporation Delhi, Delhi Development Authority are still being allotted to the refugees from Pakistan only but not to the refugees from Burma; and

(d) if the replies to (b) and (c) be in the affirmative, the reasons why Burma repatriates are being discriminated and uniform policy is not being followed for allotment of shops?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) Yes, Sir. It was, however, not found possible to make such reservation.

(b) Shops were constructed and allotted to refugees from West Pakistan in various colonies/markets in Delhi.

(c) Shops constructed by New Delhi Municipal Committee are allotted on tender basis unless the same are specifically constructed for displaced persons from West Pakistan in lieu of their temporary stalls on road berms. The Municipal Corporation Delhi constructed and allotted shops to the refugees from West Pakistan during 1948-50 only. Shops constructed by the Delhi Development Authority are disposed of through public auction.

(d) The shops constructed by New Delhi Municipal Committee other than those referred to in the reply to part (c) above, or, by the Delhi Development Authority, are allotted on tender basis and through public auction, respectively. Hence the question of discrimination does not arise.

Allotment of Shops to Burma Repatriates in Delhi

7956. **SHRI LILADHAR KOTOKI:** Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 4949 on the 19th December, 1967 and state:

(a) whether no shops have been allotted

either by Directorate of Estates/NDMC/Municipal Corporation of Delhi and Delhi Development Authority so far to the repatriates from Burma;

(b) whether instructions were issued sometimes in 1966 by the Ministry of Rehabilitation as well as by the Secretary, Local Self Government, Delhi Administration to these Bodies for assigning priority to the refugees from Burma in regard to allotment of shops;

(c) whether any shop plots have been allotted to the repatriates from Burma; and

(d) if not, reasons for not allotting shops/plots so far although a period about four years have elapsed?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) No shops have been allotted by these authorities to Burma repatriates in Delhi.

(b) Yes, Sir.

(c) No, Sir.

(d) The earlier proposal had undergone some change and it was now proposed to construct shops instead.

Allotment of Land to Burma Repatriates in Madhya Pradesh

7957. **SHRI LILADHAR KOTOKI:** Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether repatriates from Burma are facing a lot of difficulties in the matter of allotment of land, plots and shops in the State of Madhya Pradesh;

(b) whether the State Government are allotting only 5 acres of land to the repatriates;

(c) whether 5 acres of land is quite inadequate for cultivation;

(d) whether State Government in consultation with Central Government had earmarked a scheme for allotment of land in Chambal Valley in Madhya Pradesh; and

(c) whether Government propose to issue instructions to the State Government to enhance the ceiling of land from 5 acres to 20 acres of land for cultivation ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) The Government of Madhya Pradesh have reported that they have not received any such complaint.

(b) Yes, Sir.

(c) No, Sir. The State Government have also reported that no such complaint has been received from the repatriates.

(d) No land has been earmarked in the Chambal Valley for the resettlement of Burma repatriates.

(e) No, Sir.

Damage of Foodgrains in F. C. I. Godowns in Manipur

7958. SHRI JYOTIRMOY BOSU: Will the Minister of AGRICULTURE be pleased to state:

(a) whether in the Food Corporation of India godown at Manipur a lot of wheat has been damaged;

(b) if so, the extent of damage; and

(c) in how many other Food Corporation of India holdings damage has taken place in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) Food Corporation of India does not handle any wheat in Manipur.

(b) Does not arise.

(c) Damage has taken place in the country in 42 godown centres of the Food Corporation of India between April and July 1971; and about 300 tonnes of foodgrains were damaged.

माना शरणार्थी शिविर रायपुर में, निर्माण कर्मचारियों को शिविर भत्ता देना

7959. श्री हुकम चन्द कछवाय: क्या भ्रम और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि:

(क) माना शरणार्थी शिविर, रायपुर में एकजीक्यूटिव इंजीनियर के अधीन निर्माण कार्य में लगे कर्मचारियों की संख्या कितनी है;

(ख) क्या इन कर्मचारियों को शिविर-भत्ता नहीं मिल रहा है;

(ग) यदि हां, तो इसके क्या कारण हैं; और

(घ) सरकार का विचार इस संबंध में क्या कार्यवाही करने का है?

भ्रम और पुनर्वास मंत्री (श्री आर० के० खाडिलकर): (क) माना आवाजाही शिविर, रायपुर में, कार्यपालक इंजीनियर के अधीन इस समय 11 सहायक इंजीनियर, 32 सेक्शन अधिकारी, 100 अन्य कर्मचारी नियमित स्थापना और तृतीय और चतुर्थ श्रेणी के 124 कर्मचारी निर्माण प्रभारित रूप में कार्य कर रहे हैं।

(ख) इन कर्मचारियों को शिविर भत्ता दिया जा रहा है।

(ग) और (घ) . प्रश्न नहीं उठना।

World Bank aid for Project for Ground Water Conservation and Underground Water in Rayal Seema, A. P.

7960. SHRI P. NARASIMHA REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any proposal to seek World Bank aid for a comprehensive Project for Groundwater Conservation and Underground Water exploitation in Rayalseema of Andhra Pradesh; and

(b) if not, whether such a proposal will be considered ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) The tube-wells and dug-wells programme included in the World Bank Credit Project covers 83 talukas of 18 districts. These include the Rayalseema area viz. Anantpur, Cuddapah and Karnool districts.

(b) Does not arise

Issue of Licence for Vanaspati Industrial Undertakings

7961. SHRI ROBIN KAKOTI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether 109 new licences have been granted under the Food Products Order of 1955 in 1970-71 ;

(b) whether 46 new licences have been issued for Vanaspati Industrial Undertakings in 1970-71 ;

(c) if so, the names of the States where these new Vanaspati Industrial Undertakings as well as new Food Products units are going to be established ; and

(d) how many of these are in (i) Public Sector, (ii) Private Sector and (iii) Co-operative Sectors ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) 104 New Licences have been granted under Fruit Products Order, 1955 during January to December, 1970.

(b) The number of New Licences issued for Vanaspati Factories during 1970-71 is only 38.

(c) and (d). A statement giving the required information is laid on the Table of the House. [Placed in Library. See. No. LT—910/71].

Geological Studies of Brahmaputra Basin

7962. SHRI BIJOY MODAK .
SHRI SUBODH HANSDA :

Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the 20-member team of the Geological Survey of India has completed the geological studies of the Brahmaputra Basin ;

(b) if so, the outcome thereof,

(c) whether Government have received any interim report with regard to this ; and

(d) if so, the broad outlines thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) to (d). A team of geologists of Geological Survey of India who were entrusted with the task of evaluating the geological set up of the Brahmaputra Basin, has completed the first phase of their work. They are now engaged in analysis of data and laboratory studies. Their report on the first phase studies is expected to be finalised by the middle of 1972.

Demands by Workers of Ram Kumar Mills, Bangalore

7963. SHRI A. K. GOPALAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether any memorandum had been submitted to the Governor of Mysore by the Ram Kumar Mills Hathu Gram Kalasagara Sangha, Bangalore in regard to their demands ;

(b) if so, the main demands of the workers ; and

(c) the steps taken by Government to meet their demands ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Yes.

(b) and (c). According to the information made available by the Government of Mysore, the main demand of the workers related to

increase in D. A. as per recommendations of the 2nd Wage Board for Cotton Textile Industries. The dispute raised over this was admitted by the State Industrial Relations Machinery in conciliation, which ended in failure. The State Government is now considering the question of its reference to adjudication.

Opening of Chemist Shops on Sunday Night in the Capital

7964. SHRI SHASHI BHUSHAN: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the names, number and location of Chemist Shops in Delhi and New Delhi which function round the clock;

(b) whether the shops which remain open round the week on seven days a week remain closed on Sunday night;

(c) whether Government are aware of the inconvenience caused to the patients falling ill suddenly on Sunday night, when they do not get any medicine that night; and

(d) the steps taken by Government in this direction and making arrangement for opening of chemist shops on Sunday nights also?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) to (d). Information is being collected and will be placed on the Table of the House.

Interim Report of National Commission on Agriculture

7965. SHRI P. NARASIMHA REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the National Commission on Agriculture has submitted any interim reports; and

(b) if so, the main features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNA SAHEB P. SHINDE): (a) No Sir.

(b) Does not arise.

Progress of Bijoor and Haldi Minor Irrigation Projects

7966. SHRI P. RANGANATH SHENOY: Will the Minister of AGRICULTURE be pleased to state:

(a) the stage at which Bijoor and Haldi Minor Irrigation Schemes are; and

(b) the reasons for their slow progress?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH): (a) and (b). The information is being collected and will be placed on the Table of the Lok Sabha, when received.

Scheme for Marginal Farmers and Agricultural Labour in Andhra Pradesh

7967. SHRI P. NARASIMHA REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any projects under the Schemes for the benefit of marginal farmers and agricultural labour have been sanctioned in Andhra Pradesh;

(b) the district in Andhra Pradesh which has the largest number of marginal farmers; and

(c) whether this scheme is proposed to be extended to Chittoor District of Andhra Pradesh?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE (SHRI JAGANNATH PAHADIA): (a) Yes, Sir. Two projects, one each in the districts of Nalgonda and Visakhapatnam of Andhra Pradesh, have been sanctioned for the benefit of Marginal Farmers and Agricultural Labourers by the Government of India.

(b) Information regarding number of marginal farmers for all the districts in Andhra Pradesh is not readily available. However, a study of nine selected districts carried out in 1970 indicates that Visakhapatnam had the largest number of marginal farmers.

(c) No, Sir. At present, there is no proposal under consideration of the Government of India to extend this scheme to Chittoor or any other district of Andhra Pradesh.

Effect of Oilseeds Production on Price of Groundnut

7968. SHRI P. NARASIMHA REEDY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware of the adverse effect on oilseeds production on account of vagaries in the price of groundnut ;

(b) whether a minimum remunerative price for groundnut will be guaranteed ; and

(c) whether the State Trading Corporation will be directed to undertake operation to support such a price ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) Yes, Sir.

(b) and (c). The price policy to be adopted for groundnut for 1971-72 season is under consideration.

Probe into Working of District Cooperative Central Bank Ltd., Chittoor, Andhra Pradesh

7969. SHRI P. NARASIMHA REDDY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware of the serious curtailment of credit as a consequent of the mal-functioning of the District Cooperative Central Bank Ltd., Chittoor in Andhra Pradesh ;

(b) whether the Reserve Bank has gone into its affairs and suggested steps to rectify the situation ; and

(c) if not, whether such a probe will be conducted ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE (SHRI JAGANNATH PAHADIA) : (a) Credit advanced by the Chittoor, Central Cooperative Bank has been progressively decreasing from 1968-69. The bank had not been able to utilise fully the credit limits sanctioned by the Reserve Bank of India on account of heavy overdues and inadequate non-overdue cover.

(b) and (c). The Reserve Bank of India had also discussed the subject with the Managing Director Andhra Pradesh State Cooperative Bank and the Registrar of Cooperative Societies, Andhra Pradesh in January, 1971 and suggested a programme for rehabilitation for the bank. The Reserve Bank proposes to undertake a special study with a view to prepare a scheme for rehabilitation of the Bank.

12.02 hrs.

RE : QUESTION OF PRIVILEGE

MR. SPEAKER : The House will recall that on the 16th July, 1971, Shri S. M. Krishna had sought to raise a question of privilege based on a news report published in the Press that the Speaker of the Tamil Nadu Legislative Assembly was to make a reference to me on a question of privilege arising from certain remarks made by Shri N. Shivappa in this House on the 13th July, 1971, during the calling attention proceedings on Cauvery Waters Dispute. I had then said that when I received the communication from the Speaker, Tamil Nadu Legislative Assembly, I would place it before the House.

Subsequently, I received a letter, dated the 22nd July, 1971, from the Speaker, Tamil Nadu Legislative Assembly, in which he had *inter-alia* stated that the words "why then this hue and cry", "galata" and "hulla-gulla", reported to have been used by Shri N. Shivappa in Lok Sabha on the 13th July, 1971, "in the context of the discussion is a whole on the resolution passed by the Legislative Assembly" appeared to be "derogatory to the dignity of the Tamil Nadu Legislative Assembly and reflect on the reputation of the House so as to affect its privileges". The Speaker, Tamil Nadu Legislative Assembly, in his said letter, requested me to take such action in the matter as I might deem fit.

I have written to the Speaker, Tamil Nadu Legislative Assembly, a letter on the 29th July, 1971, informing him as follows :

"From the Lok Sabha Debates, dated the 13th July, 1971 (copy of relevant extracts enclosed) it may be seen that Shri Shivappa had used the words 'galata' and